

43

HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 43/2024 (WZ)

[Earlier OA 116/2024 (PB)]

News item titled "Kalyan Villagers Appellant
allege chemical dumping in Nullah,
seek MPCB intervention" appearing
in Hindustan Times dated
30.12.2023

VERSUS

Maharashtra Pollution Control Respondents
Board

**AFFIDAVIT IN REPLY BY
Respondent No. 1
M/s Inventys Research Co. Pvt. Ltd.**

INDEX OF ENCLOSURES - NEXT PAGE

Date : **29-06-2024**

Place : **Pune**

Filed by :



A-202 Chandravijay, Phule Road, Opp. Bansuri Hotel,
Mulund East, Mumbai - 400081, Maharashtra, India.
7400116222 mahabal60@gmail.com

Raghunath Mahabal रघुनाथ भालचंद्र महाबळ
BE (Mechanical), ME (Industrial Management) VJTI Mumbai
Chartered Engineer, FIE, Arbitrator-IIIE, LLM **ADVOCATE**

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CONTACT DETAILS

.... Appellant

1 News Item Titled "Kalyan Villagers Allege Chemical Dumping In Nullah Seek MPCB Intervention" Appearing In Hindustan Times Dated 30.12.2023

Through :
email :
Phone :

VERSUS

.... Respondents

1 Maharashtra Pollution Control Board,
Siddhivinayak Sankul, 3rd & 4th Floor,
Near Oak Garden, Station Road, Kalyan (West),
District Thane - 421301

Through : SRO Kalyan-I
Email : srokalyan1@mbcb.gov.in
Phone : 0251-2310167

2 Maharashtra Pollution Control Board

3rd floor, Kalptaru Point,
Sion East, Mumbai – 400022

Through : Member Secretary
email : ms@mpcb.gov.in
Phone : 022-240-10437/20781/24068

3 District Collector District Magistrate Thane

Court Naka, Ad Prabhakar Hegde Rd,
Kharkar Alley, Thane West, Thane,
Maharashtra - 400601

Through :

Email : collector.thane@maharashtra.gov.in

Phone : 022-25347444

4 M/s. Inventys Research Co. Pvt Ltd

Plot No. K-38, MIDC Butibori,

Tal:- Hingna, Dist:- Nagpur

Through : Deepak Birewar,
Chairman & Managing Director

email : dbirewar@inventys.in

Phone : 9619666333

5 M/s. Sanchita Associates

C-7/25, Nyle CHS, Godrej Hill,
Khadakpada, Kalyan (West)

Through : Proprietor

email :

Phone :

6 M/s. Ashirwad Enterprises

R.No. 204, 2nd Floor, Near Shyam Soap Factory,
C-Block Road, Shyam Terrace, Gopal Nagar,
Ulhasnagar, District Thane

Through : Proprietor

email :

Phone :

DAIRY OF EVENTS

Date	Particulars
2022-07-05	MPCB 'Consent to Operate' valid up to 31/07/2026
2023-09-xx	Tanker reached site in Vaholi, Kalyan and was standing on plot
2023-09-18	Sale and shipment of acid
2023-09-18	Dispatch of tanker containing 39860 kg of acid
2023-12-27	Site Visit
2023-12-27	FIR Registered against Sanjay Gawali and (unknown) Taker Owner
2023-12-28	Site Visit
2023-12-29	Site Visit
2024-01-01	Site Visit
2024-01-02	MPCB SCN
2024-01-22	Show Cause Notice Reply
2024-02-06	Show Cause Notice Reply
2024-02-07	M/s Sanchita Associates Affidavit
2024-03-28	Bank Guarantee of Rs.2,50,000 encashed
2024-04-20	Tanker sent to MWML
2024-04-20	Payment made to MWML

ABBREVIATION USED

Short Form	Full Form
MPCB	Maharashtra Pollution Control Board
MIDC	Maharashtra Industrial Development Corporation
NGT	National Green Tribunal
WZ	Western Zone
PB	Principal Bench
MWML CHWTSDF	Mumbai Waste Management Limited Taloja - Common Hazardous Waste Treatment, Storage & Disposal Facility
Acid	Sulphuric Acid H ₂ SO ₄
SCN	Show Cause Notice
FIR	First Information Report
EST	Environmentally Sound Technology
SRO	Sub Regional Officer
GST	Goods and Service Tax

MOST RESPECTFULLY SUBMITTED

1. I am **Umesh Kamat**, adult, working as Director Compliance with this answering **Respondent No. 1 – M/s Inventys Research Co. Pvt. Ltd.** (hereafter referred to as Respondent). I have gathered the information from record and have authority to file this affidavit in reply, which I hereby do, on solemn affirmation and oath.

2. The Original Application is based on the news item published in Hindustan Times dated 30th December 2023. The same is enclosed for ready reference. [■ Ax. A, Page No. 60-62]. All the facts in the news item are not correct. They all are not related to the respondent. As such the true and correct facts are stated hereinbelow. Anything inconsistent with it and against the respondent is categorically denied. Nothing shall be construed to be accepted merely because it is not specifically denied.

3. Respondent is filing this affidavit to respond the news item in Hindustan Times, as and by way of the preliminary reply.

4. Respondent is a company located at Plot No. K-38, MIDC Butibori, Taluka Hingna, District

Nagpur – 441122. Respondent is manufacturing and provide development services for global innovators in pharma, electronics and crop protection. Respondent has a 'Consent to Operate' dated 07/05/2022 valid up to 31/07/2026. It is with the condition that Respondent *shall manufacture maximum 10 Nos. of products at a time as per the Environmental Clearance condition. The overall total production quantity shall not exceed 11400 MT/A.*

5. Respondent has no adverse environmental record. There was no violation in the past by Respondent of any environmental norms.

6. Respondent uses Sulphuric Acid H_2SO_4 (hereafter mentioned as acid) as a raw material for its research and manufacturing work. This is as per the list of raw material given. Acid loses its strength and gets diluted and consumed. As such its potency of acid is reduced to 80% OR less, making it unusable for its purpose. The acid only gets consumed OR diluted, but doesn't get contaminated to make it hazardous, beyond what originally it is. In fact, its potency, strength, gets reduced as it is weakened as acid.

7. Respondent had option to simply neutralize it and then dispose it off as water and sludge. But this would have been waste and burden

to environment. Therefore, Respondent thought that it can be meaningfully used by manufacturer OR producer that needs acid of lower strength. The acid is perfectly usable as the reactive chemical for the purpose of manufacturing of the fertilizers and so also many other industrial uses or products.

8. After search, Respondent came across the vendor M/s Sanchita Associates, who was in the business of trading of chemicals and bought the acid to sell it to some user for producing fertilizer.

9. Respondent accordingly gave the acid to the vendor. Respondent issued the proper Invoice and Challan to that effect. The shipment was sent on 18/09/2023 through M/s Ashirwad Enterprises (Tanker Owner and Transport Contractor) by one single Tanker No. NL01Q4002 with all proper formal documents, containing 39860 kg of 80% strength acid. [■ Ax. B, Page No. 63-64].

10. Respondent was informed by MPCB Officials from Kalyan Region that this tanker was found to be standing on a plot, with all the acid in it intact and contained in the tanker itself. Formal documents issued by Respondent were also found, that revealed dispatch from Respondent industry.

11. MPCB Officials informed that the acid is to be treated as hazardous waste and hence to be

dealt with for proper disposal through CHWMTSDF.

12. MPCB officials informed that the same needs to be disposed of as hazardous waste material, by sending it to 'Mumbai Waste Management Ltd.' (MWML) to their secured disposal site at Taloja.

13. Respondent acted as per the directions of the MPCB Officials and sent the tanker, containing all acid as dispatched intact and contained in the tanker only, to the MWML – disposal facility and paid for their charges. [■ Ax. C, Page No. 65].

14. The acid dispatched by the Respondent has been found fully intact as it is and has been disposed of in safe and sound manner through the MWML, who is authorized agency.

15. There was no accident, mishap, injury or loss to anyone. There is no damage to environment. All the expenses towards safe and secured disposal of the acid have been paid and borne by the Respondent.

16. Respondent was further directed by MPCB officials that their part Bank Guarantee has been forfeited for Rs.2,50,000/- and now additional Bank Guarantee top-up would be required to be given for ensuring future compliances, to MPCB.

Respondent has done that by complying with these directions. [■ Ax. D, Page No. 66-73].

17. There is no pending uncompiled direction from the MPCB or any other environmental law enforcing authority in this matter.

18. The news item was about some washing of tankers and letting out of the water from washing of tanker or chemicals from the tankers. This act of washing is not related to the acid tanker dispatched by the Respondent. The entire acid, sent by the Respondent, contained in the same tanker, has been found intact and now disposed of safely, as per MPCB directions.

19. Respondent doesn't own the tanker/s in the news. Respondent doesn't own the plot where it was parked. Respondent has no privity OR contact OR past relationship of any sort with the vendor, buyer, or the transporter. Respondent is not indulged or concerned with the other incidents as they may be, that are reported in newspaper.

20. Respondent categorically states this and submits that all the allegations of the disposal or washing of the tanker or wastewater from such tankers, are not related to the Respondent in any manner. Since the acid from the Respondent has never been disposed of and is found intact, there is

no question of any cost, compensation, or damage to environment.

21. MPCB officials have lodged the formal FIR with the local Police of the complaint from the nearby residents. There is no mention of the Respondent in this FIR dated 27/12/2023 as accused OR suspect. [■ Ax. E, Page No. 74-79].

22. MPCB officials have collected the samples of the nallah / river water and so also the soil samples. However, nothing has been alleged to be left out OR disposed of by the Respondent. There is no relation of the Respondent to these Reports OR the findings as they may be, now or in the future.

23. Respondent states and submits that MPCB Officials had visited the site of complaint immediately from time to time between 27/12/2023 to 01/01/2024 to see the site conditions and attend to the complaint of the villagers. Their Visit Report dated 28/12/2023 also categorically mentions that;

“Shri Sanjay Gawali informed that the parked tanker No.NL01Q4002 is filled with spent Sulphuric acid (dilute 70%) and received from M/s. Inventys Research Co. Pvt Ltd, Plot No. K-38, Five Star MIDC Butibori, Nagpur and will sale the

spent Sulphuric acid to the fertilizer manufacturing unit etc.”

24. Respondent states and submits that the entire transaction is on record, and nothing was suppressed or hidden. The formal Invoice issued to M/s Sanchita Associates (Vendor – Trader) with GST Tax dated 17/09/2023 shows that the Respondent paid the charges to M/s Sanchita Associates (Respondent No.4) for disposal of spent Sulphuric Acid 80%, with formal e-Way Bill dated 18/09/2023. [■ Ax. F, Page No. 80].

25. Respondent states and submits that the tanker was weighted on Dharam Kanta, and it shows that the Net Weight of the acid was 39,860 kg. [■ Ax. G, Page No. 81].

26. Respondent states and submits that the MPCB SRO Thane visited the site where a tanker was allegedly being washed, and MPCB Officials Nagpur visited to factory. The Show Cause Notice was issued on 02/01/2024 by MPCB Nagpur office. Respondent replied to MPCB SCN on 22/01/2024. [■ Ax. I, Page No. 84-85].

27. Respondent assured and confirmed with the M/s Sanchita Associates that the tanker and the acid contained in it, safe, in their custody, as it is. Affidavit was obtained from M/s Sanchita

Associates dated 07/02/2024 and was submitted to MPCB. [■ Ax. K, Page No. 93].

28. Respondent further confirmed this to the MPCB in the reply letter dated 07/02/2024 that;

- i. the tanker with acid is safe;
- ii. in possession of M/s Sanchita Associates;
- iii. the tanker in question/news in Hindustan Times, doesn't belong to Respondent OR contain anything sent from Respondent;
- iv. Respondent doesn't have any association with impugned tankers or the chemicals in the incidence of washing of tanker or draining the chemicals to nallah;
- v. Respondent doesn't have any relationship with the Tanker Owner / Transporter OR that way even with buyer-vendor M/s Sanchita Associates – other than this once single sale transaction on record.

29. The Respondent could not find any authorized other vendor / processor for re-use / re-cycle / down-cycle the spent acid, following Environmentally Sound Technology (EST) and in accordance with the provisions of the existing acts.

30. Therefore, it was enquired with MPCB as to what should be done with this acid, which is

dilute, but not contaminated. Respondent further asked in the letter dated 07/02/2024 to guide about any authorized vendor for this spent acid OR allow us to dispose it of in legally compliant manner.

31. Respondent states and submits that MPCB Nagpur by letter dated 02/04/2024 directed Respondent to dispose of the spent acid to MWML Taloja, based on the internal approval obtained by them from MPCB Head Office on 26/03/2024.

32. Further later on when it was disposed of to the MWML on 20/04/2024, the formal Tax Invoice issued for Rs.40,92,027.60 (about Rs.40 lakhs ninety-two thousand) also shows that entire stock of acid was given to MWML and the quantity was 39,860 kg. [■ Ax. L, Page No. 94-96]. The MWML accordingly issued the certificate of disposal on the same day i.e. 20/04/2024, for the entire quantity of 39,860 kg of '*DILUTED SULPHURIC ACID FM HCL GAS*'.

33. Respondent states and submits that MPCB vide letter dated 28/03/2024 forfeited the Bank Guarantee of Rs.2,50,000/-.

34. Respondent most respectfully submits that now there remains nothing to be done by the Respondent.

Respondent seeks leave of this Hon'ble Tribunal to reply to any other affidavits submitted by the MPCB Officials and/or other respondents.

NOTARIAL REG.
ENTRY NO. 3607
DATE: 28-06-2024

Kamat
INVENTYS RESEARCH CO. PVT. LTD.
BUTIBORI

Place: Nagpur

Umesh Kamat Director

Date : 28-06-2024

Inventys Research
Co. Pvt Ltd.

VERIFICATION & AFFIDAVIT

I, Umesh Kamat, adult, do hereby state that I have verified the contents of the above submissions. I state that the facts stated above are true and correct to the of best of my knowledge. The legal submissions are made on legal advice.

SEAL OF NOTARY
NAGPUR (M.S.) INDIA
REG. NO. 16302
My Term Expires on 26/01/2025
GOVT. OF INDIA

The affidavit is filed on solemn affirmation and oath.

Kamat
INVENTYS RESEARCH CO. PVT. LTD.
BUTIBORI

Place: Nagpur

Umesh Kamat Director

Date : 28-06-2024

Inventys Research
Co. Pvt Ltd.

NOTARY
Nagpur
Maharashtra, India
REG. NO. 16302
My Term Expires On 26/01/2025
GOVT. OF INDIA

Seen before me on this 28th day of June 2024 at Nagpur by Shri/Smt./Ku. Umesh Kamat. S/o. Nagpur who has been identified by Shri/Smt. Self Advocate, Nagpur.

28/06/2024
NOTARY
GOVT. OF INDIA
Nagpur (M.S.) INDIA



BEFORE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

APPLICATION NO. 43/2024 (WZ)

Earlier OA 116/2024 (PB)

V A K A L A T N A M A

BETWEEN

News Item Titled "Kalyan
Villagers Allege Chemical
Dumping in Nullah Seek MPCB
Intervention in Hindustan
Times dated 30.12.2023"

..... Suo Motu

VERSUS

Inventys Research Co. Pvt. Ltd.

..... Respondent
No. 3

We hereby appoint the following Advocate/s to represent us, and sign wherever required for and on our behalf. I further authorize him to appoint any additional Advocates for us in this matter.

Advocate Sachin Subhash Gore

ssgore2005@gmail.com +91-73-5021-2877

A-2 Kakade Kangan, Opp. Talera Hospital,
Tanaji nagar, Near Datta Mandir, Gawade Chowk,
Chinchwad Gaon, Pune - 411033, Maharashtra.

a/w **Advocate Raghunath Mahabal**



Adv. Sachin Subhash Gore

**Umesh Kamat
Director**

X

Place:**Nagpur**

**Investys Research
Co. Pvt. Ltd.**

Date :**26-06-2024**

Respondent No. 3

Kalyan villagers allege chemical dumping in Nullah, Seek MPCB intervention.

By Anamika Gharat **30 December 2023** 07:34 AM

Residents of Rayta village in Kalyan have filed a complaint with the Maharashtra Pollution Control Board, alleging that chemical tankers are emptying hazardous substances into a nearby nullah at night. The residents have experienced foul smells and contaminated borewell water, and their crops have suffered damage. An investigation revealed a resident engaged in the chemical transport business as the culprit. The MPCB has collected samples and sent a letter to the police and other authorities for further action.

Thane: Residents of Rayta village in Kalyan have raised concerns over chemical tankers allegedly emptying hazardous substances into the nullah connected to the Valivali River at night. Approximately 60 families residing in the area, located around 10 km from Kalyan railway station, have filed a complaint with the Maharashtra Pollution Control Board (MPCB), urging stringent action against the culprits.



Kalyan villagers allege chemical dumping in Nullah, Seek MPCB intervention.

The residents have been grappling with foul smells permeating the region, leading to breathing difficulties. They claim that the borewell water has become contaminated, emitting a foul odour, and crops planted near the nullah have suffered damage.

Deepak Pawar, a 44-year-old businessman, initiated an investigation after noticing these issues persisting for the past seven months. Pawar stated,

“We started noticing the foul odor, and later we saw even the borewell water had changed color and had a distinct odour. Initially, we thought we may be facing the issue due to the monsoon, but recently many people reported skin infections.”

Upon observing chemical tankers entering the area specifically at night, Pawar found that chemicals were being discharged into the nullah in secluded areas. Pawar said, *“I found they were discharging chemicals through a pipe attached to the tanker. The smell of the chemical was so bad that I couldn’t even stand for a minute over there. There was no one around.”*

With the help fellow villagers, Pawar identified a resident engaged in the chemical transport business as the culprit. The villagers approached local MPCB officials and filed a complaint.

Upendra Kulkarni, supervisor at Maharashtra Pollution Control Board, Kalyan, said, *“We received a complaint from the Rayta villagers and reached there to collect samples of the borewell water, nullah water, and river water. **A person named S Gavali, who has a chemical transport business, was found to be emptying his tankers and also washing them once a month.** We have sent a letter to the police and other authorities to take action against him. Once we get the chemical analysis report, we will take further action in the case.”*

Phone: 987655573 / 932222214

Registered to Uttar Pradesh Government

L.R. NO. 204



Ashirwad Enterprises

Tanker Owner & Transport Contractor

Date: 18/09/23

Room No. 204, 2nd Floor, Near Shyam Soap Factory, C - Block Road, Shyam Terrace, Gopal Nagar, Udhasmagar - 421 003, Dist. Thane.

Email: himanshubantiya@rediffmail.com

Consignor Zmventys Reseach company P.Ltd. Consignee Sanchita Associates
 Address K-38 Five Star Industrial Area, MDC Budibovi Nagpur Address C7-25, HIDE CHS. KODWEJ HILL
27AABCT4H1K1ZL To Kerdyan west, Maharashtra Thane
 From Budibovi Thane-421301 27AABCT893009126

T. L. NO.	PRODUCT	WEIGHT	DISPATCH QUANTITY	ACKNOWLEDGED QUANTITY	REMARKS
	Spent	56490kg			
	Acid	16630kg	39860kg		
		39860kg			

TAXES WILL BE PAID BY CONSIGNEE ON TRANSPORT

In case of any shortage or difference in Material kindly endorse on Receipt No. shortage will be entertained in absence of any such endorsement with Drivers Signature. Kindly receive the above Material in good condition and correct measure.

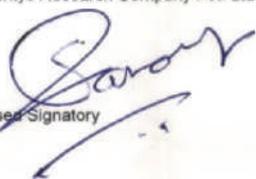
For Ashirwad Enterprises

CONSIGNMENT BOOK AT OWNERS RISK
Consignor Copy

Booking Clerk

Receiver's Signature with Rubber Stamp

Drivers Signature

Tax Invoice (Rupee Terms)							Invoice No.2324SEP0044
INVENTYS RESEARCH COMPANY PRIVATE LIMITED (100% Export Oriented Unit) Regd. Off : D514 Kanakia Zillion, LBS Road Junction, CST Road, Near Kurla Bus Depot BKC Annex, Mumbai 400070 Phone : +91-22-71400200 Fax : 91-22-71400299, E-mail : commercial@inventys.in Factory : K-38, Five Star Industrial Area, MIDC, Butibori, Nagpur-441122 Phone : +91 07103-295802,03,04,05							 Authenticated By
Superintendent, Goods & Service Tax Range II, MIDC Main Road, CFC Building, MIDC, Butibori, District Nagpur, Nagpur - 441122. Division : Hingna GST No.27AABCI4415K1ZL							
Invoice No.2324SEP0044		Invoice Date :18-Sep-2023		SO Ref : SO/IRCPL/CP/0031/2023-24			
				SO Date : 17-Sep-2023			
Buyer : Sanchita Associates C7-25, NILE CHS,GODREJ HILL, KHADAKPADA KALYAN WEST ,,DISTRICT - THANE Thane, 421301, Maharashtra, India GSTIN: 27ARTPB9300Q1Z6 Contact Phone:9665669161 Email: sanchitaassociates30@gmail.com		Consignee : Sanchita Associates C7-25, NILE CHS,GODREJ HILL, KHADAKPADA KALYAN WEST ,,DISTRICT - THANE Thane, 421301, Maharashtra, India GSTIN: 27ARTPB9300Q1Z6 Contact Phone:9665669161 Email: sanchitaassociates30@gmail.com		Delivery : Sanchita Associates C7-25, NILE CHS,GODREJ HILL, KHADAKPADA KALYAN WEST ,,DISTRICT - THANE Thane, 421301, Maharashtra, India GSTIN: 27ARTPB9300Q1Z6 Contact Phone:9665669161 Email: sanchitaassociates30@gmail.com			
No.	Description of Goods	Chapter No. & HSN Code	Identification Mark	No. of Pkg.	Net Wt / Pkg Kg	Total Net Wt Kg	Value in Rs.
1	Sulphuric Acid - Dilute 70%	28070010		1 Tanker	39860	39,860	39,860.00
Total				1 Tanker		39,860	
				Rate Per kg Rs.		1.00	
Total							39,860.00
Total Assessable Value in Rs.							39,860.00
Payment Terms:- :							
							CGST 9% 3,587.40
							SGST 9% 3,587.40
							IGST 0% -
							TCS 0.00% -
							Round off 0.20
Total Invoice Value in Rs.							47,035.00
In Words : Rs. Forty Seven Thousand Thirty Five Only.							
Remark :-							
Removal of goods under Para 6.9 (c) of Foreign Trade Policy No 2015-2020							
Mode of Transport /Vehicle No : NL-01 Q-4002				LR No. :		LR Dt : 18-SEP-2023	
Name of the Transport :							
Date & Time of Preparation		Date & Time of Removal		Agent particulars			
18-Sep-2023 16:30 AM		18-Sep-2023 17:00 PM					
Remark : Goods Covered under ICICI Lombard Marine Export Import Insurance Policy No 2002/230929427/01/000.				For Inventys Research Company Pvt. Ltd.			
Terms 1. Payment by crossed demand draft , cheque or by RTGS as per the invoice terms. 2. Interest @24% will be levied if the payment is not received, within 30 days from the receipt of material at site. 3. All claims must be notified in writing within 7 days 4. Our risk responsibility ceases on dispatch of goods from our godown 5. In case of legal dispute the forum shall always be Mumbai E & O. E.				 Authorised Signatory			


Mumbai Waste Management Ltd.

Plot No. P-32 & Part, MIDC Taloja, Tal.Panvel, Dist. Raigad, Maharashtra 410 208. India

Phone: 8422877163 / 65 / 7710082601 Phone: 7304992789 /90/91/92 & 93

Email: mbdmwm@ramky.com www.mumbaiwastemanagement.com

CIN: U90001TG2001PLC037829

Ref.No : MWML/2024/0001131951/1764
Date : 20.04.2024
Name : INVENTYS RESEARCH COMPANY PVT LTD
C/O :
Address : K. 38, Five Star Industrial area, MIDC,
 : Nagpur, 441122
 : Maharashtra, India

Memb.No : 9987

Kind Attn : Dr. Deepak B Brirewar

SUB: Disposal Of Hazardous Waste

Dear Sir,

As Desired by you, we Confirm hereby that following Waste, Received from your unit has been disposed in accordance with rules

S.No	Recived Date	Manifest No	Vehicle No	Type Of Waste	Tot Qty(Kg)
1	08.04.2024	A000025	NL01-A-4002	DILUTED SULPHURIC ACID FM HCL GAS	39,860.000
Total Qty					39,860.000

Remarks:

Thanking You,

For, Mumbai Waste Management Ltd


 Authorized Signatory 20/4/24

Certification & Accreditations

ISO 9001:2015 | ISO 14001:2015 | ISO 45001:2018

 NABL Certificated & MoEF Accredited Environmental
 Laboratory

Corporate Office

Re Sustainability Ltd.

 Level 11, Aurobindo Galaxy, Hyderabad Knowledge City,
 Hitech City Road, Hyderabad Telangana- 500081, India



Website: www.maharashtra.gov.in
 e-mail: rpnagpur@mpcb.gov.in
 Phone: 2560851, 2565308, 2560139

MAHARASHTRA POLLUTION CONTROL BOARD
Regional Office, Nagpur



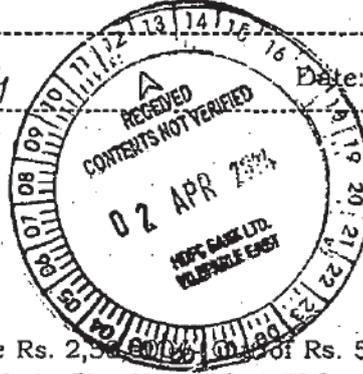
Regional Office,
 5th Floor, Udyog
 Bhawan, Civil
 Lines, Nagpur.-
 440 001.

"Your service is our duty"

No. MPC/NRO/BG/ 1653/2024

Date: 28/03/2024

To,
 The Branch Manager,
 HDFC Bank Ltd.,
 Manek Smruti, Vile Parle (East),
 Mumbai 400 057.



Sub :- Forfeit of Bank Guarantee Rs. 2,50,000/- out of Rs. 5,00,000/- M/s. Inventys Research Company Pvt. Ltd., Plot No K-38, MIDC Butibori, Th. Hingna Dist Nagpur.

- Ref :- 1. Board Consent no. Format1.0/CC/UAN No.0000121034/CR/2205000385 dtd 07/05/2022.
 2. Legal Action Approval received from HQ Mumbai on 26/03/2024.
 3. Bank Guarantee No. 240GT02222570023 dtd 14/09/2022 valid upto 31/01/2027.

Sir,

As per above reference no. 01 Board has granted renewal of consent u/s 26 of Water (P & CP) Act 1974 and u/s 21 of Air (P & CP) Act 1981 subject to impose Bank Guarantee as per enforcement policy towards compliance of consent conditions above industry violating Hazardous Waste & Other Waste (Management and Transboundary Movement) Rules 2016 i.e. transport and disposal Hazardous Waste through unauthorised party, hence Board has decided to forfeit Bank Guarantee of Rs. 2,50,000/- Out of Rs. 5,00,000/-.

In view of above, you are requested to forfeit the Bank Guarantee of above industry Rs. 2,50,000/- Out of Rs. 5,00,000/- which is issued by your Bank vide BG. No. 240GT02222570023 dtd 14/09/2022 valid upto 31/01/2027. You are further requested to send D.D. of amounting of Rs. 2,50,000/- drawn in favour of Regional Officer M.P.C. Board, Nagpur.

The original Bank Guarantee vide B.G. No. 240GT02222570023 dtd 14/09/2022 is enclosed herewith for further action.

D.A.:- Original Bank Guarantee.
 (B.G. 240GT02222570023 dtd 14/09/2022)

Yours faithfully,

(Rajendra U. Patil)

I/c. Regional Officer, Nagpur

..2..

(2)

Copy submitted for favour of information to:-

1. The Joint Director (WPC), MPC Board, Sion, Mumbai.

Copy to :- 1. Sub- Regional Officer, M. P.C. Board, Nagpur-II - for your information.

2. M/s. Inventys Research Company Pvt. Ltd., Plot No K-38, MIDC Butibori,
Tq. Hingna Dist Nagpur.

You are directed to submit top up Bank Guarantee of Rs. 5,00,000/- towards
compliance of Consent Conditions.



We understand your world



HDFC BANK LTD
Mumbai Office, TPS II,
Nehru Road, Wile Park (East)
Mumbai - 400 057.

Date 15/sep/2022

Form Serial No. GTEE/ 1257759

GST Number: 27AAACH2702H120

To,
THE REGIONAL OFFICER
MAHARASHTRA POLLUTION CONTROL
BOARD 5TH FLOOR UDRYOG BHWAN
CIVIL LINE NAGPUR 440001

OUR REFERENCE : 240GT0222570023-
DATE OF ISSUE : 14-SEP-2022
APPLICANT : INVENTYS RESEARCH COMPANY PVT LTD
GUARANTEE AMOUNT : INRS,00,000.00
AMOUNT IN WORDS : RUPEES FIVE LAKH ONLY
EXPIRY DATE : 31-JAN-2027
EXPIRY PLACE : MUMBAI
CLAIM DATE : 31-JAN-2028

DEAR SIR,

PLEASE FIND ENCLOSED THE CAPTIONED GUARANTEE DULY ISSUED BY US. THE ORIGINAL GUARANTEE ATTACHED IS TO BE RETURNED TO US ALONG WITH BENEFICIARY DISCHARGE LETTER WITHIN 15 DAYS FROM THE DATE IT CEASES TO BE IN FORCE AS SOON AS THE PURPOSE FOR WHICH IT HAS BEEN ISSUED IS FULFILLED. PLEASE RETURN IT EARLIEST.

WE CONFIRM THAT THE SIGNATORIES WHO HAVE SIGNED THE SUBJECT GUARANTEE / EXTENSION AS STATED BELOW HAVE THE REQUISITE POWERS TO SIGN ON BEHALF OF THE BANKED.

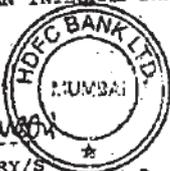
1. Mr./Ms. **SUSHANT PRAJAPATI** 2. Mr./Ms. Designation
Designation **MANAGER** P.A. NO.
P.A. NO. **B 30424**

Debar Golmar
Emo code: 00400
Branch Operations Manager
HDFC Bank Ltd.

FURTHER CONFIRMATION OF THIS GUARANTEE IF DESIRED, SHOULD BE OBTAINED FROM THE ABOVE MENTIONED BRANCH.

THIS LETTER FORMS AN INTEGRAL PART OF THE GUARANTEE.

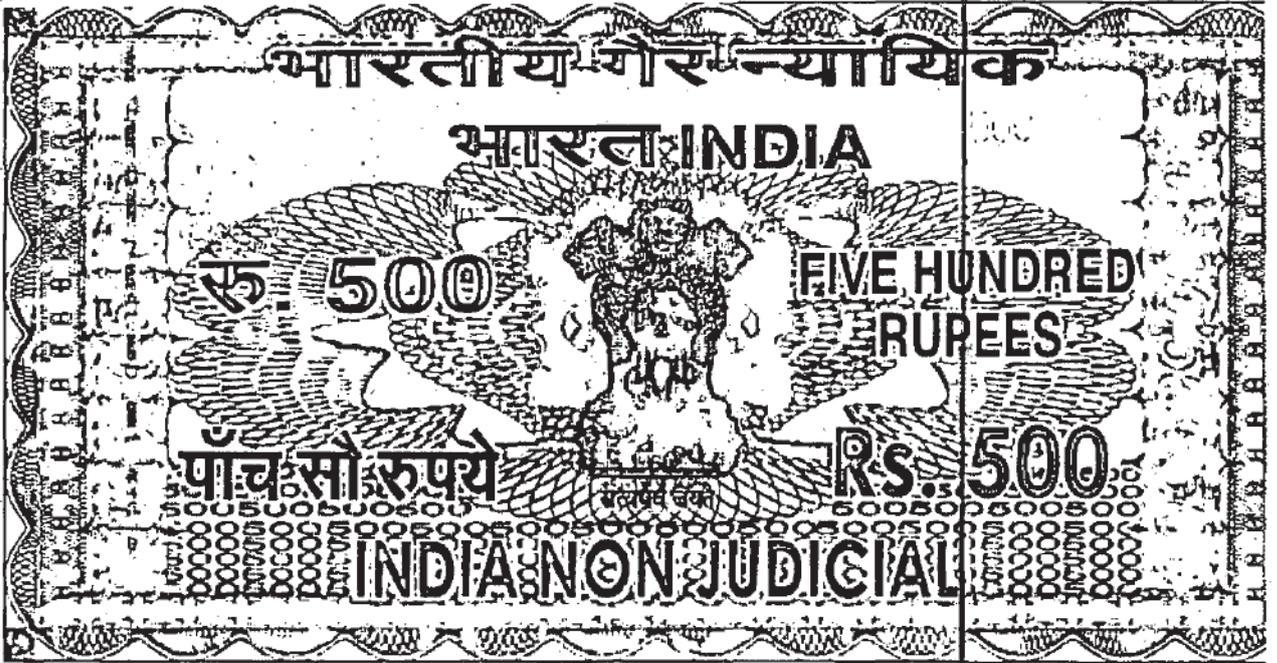
FOR HDFC BANK LTD.



AUTHORISED SIGNATORY/S

Name: **PALLAVI KUMARI**

Emd id: **P20216**



महाराष्ट्र MAHARASHTRA

2022

BS 350098

प्रधान मुद्रांक कार्यालय,
प.म्.वि.क्र. ८००००
- 8 SEP 2022
सक्षम अधिकारी

श्रीमती श्रेया शि

This non-judicial stamp paper forms part and parcel of this Bank Guarantee bearing no. 240GT02222570023 dated 14-SEP-2022 issued by us in favour of THE REGIONAL OFFICER MAHARASHTRA POLLUTION CONTROL BOARD On Behalf Of INVENTYS RESEARCH COMPANY PVT LTD.

For INVENTYS RESEARCH COMPANY PVT. LTD.
Authorized Signatories
Authorised Signatory

TEJASWATI
B 30-24

HDFC BANK LTD.
Authorized Signatory
Authorised Signatory

Dainaz Gollmar
Emp. code : 00400
Branch Operations Manager
HDFC-Bank Ltd.

BANK GUARANTEE

1. In consideration of The Regional Officer, Maharashtra Pollution Control Board, Nagpur (hereinafter referred to as "the Board") having agreed to grant M/s. Inventys Research Company Private Limited, K-33, Five Star Industrial Area, Butibori, Nagpur-441108, Maharashtra (hereinafter referred to as the Company/Unit) time for the due compliance of consent conditions/directions for providing adequate and satisfactory pollution control devices as suggested / stipulated vide letter bearing No. MPC/NRO/BG/926 dated 25th August, 2022 and as required under the provisions of Air (Prevention & Control of Pollution) Act, 1981 (14 of 1981) Water (Prevention & Control of Pollution) Act, 1974 (6 of 1974) and / or Environment (Protection) Act, 1986, on production of Bank Guarantee for Rs.500,000/- (Rupees Five Lacs only). We HDFC Bank, Khar West Branch, Mumbai (indicate the name of the Bank) (hereinafter referred to as the Bank) at the request of said M/s. Inventys Research Company Private Limited, K-38, Five Star Industrial Area, Butibori, Nagpur-441108, Maharashtra (indicate the name of the Company / unit at whose request Bank Guarantee is being issued) do hereby undertake to pay to the Board an amount not exceeding Rs.500,000/- (Rupees Five Lacs Only) Towards Operation & Maintenance of Pollution Control System and Compliance of Consent Conditions.
2. We HDFC Bank, Khar West Branch, Mumbai, (indicate the name of the Bank) do hereby undertake to pay the amount due and payable under this quarantine without any demur merely on a demand from the Board that the amount claimed is due to the reason of non-fulfilment of undertaking, non-compliance of directions / notice / letter / instructions / issued by the Board / violation of provisions of any of the provisions of Law mentioned hereinabove. Any such demand made on the Bank shall be conclusive as regards the amount due and payable by the Bank under this Guarantee. However, our liability under this Guarantee shall be restricted to an Amount not exceeding Rs.500,000/- ((Rupees Five Lacs Only)
3. We undertake to pay to the Board any money so demanded notwithstanding any dispute or disputes raised by the said Company / Unit in any suit or proceedings pending before any Court or Tribunal or Board against the Board thereto, our liability under this present being absolute and unequivocal.

For **HDFC BANK LTD.**
MUMBAI

Sushant Prajapati
Authorized Signatures

SUSHANT PRAJAPATI
MANAGER
B 30424



For **HDFC BANK LTD.**
MUMBAI

Authorized Signatures

Debnaz Gollmer
Emp. code : DC400
Branch Operations Manager
HDFC Bank Ltd.

4. The payment so made by us under this agreement shall be valid discharge of our liability and Company / unit shall have no claim against us in making such payment.
5. We **HDFC Bank, Khar WestBranch, Mumbai.** (Indicate the name of the Bank) further agree that the guarantee herein contained shall remain in full force and effect during the period that would be taken for the performance of the undertaking / notice / letter etc and that it shall continue to be enforceable till all the dues of Government / Board under or by virtue of said undertaking / notice / letter etc. have been fully paid and it has claimed satisfied or discharged or till Government / Board certifies that the terms conditions of the Directions / Undertaking / notice / letter / any provisions of relevant law have been fully and properly carried out and complied by the said Company / Unit and accordingly discharges this guarantee. Unless the demand or a claim under this guarantee is made on us in writing on or before 31st January, 2027 we shall be discharged from all liability under this guarantee.
6. We **HDFC Bank, Khar WestBranch, Mumbai.** (Indicate the name of the Bank) further agree with the board shall have the fullest liability without our consent of the said undertaking notice / letter etc. or to extent time of compliance by the said Company / unit from time to time or to postpone for any time or from time to time any of the powers exercisable by the Board against the said Company / Unit and to forbear or enforce any of the terms and conditions relating to the said undertaking / notice / letter etc. and we shall not be relieved from our liability by reason of any such variation, or extension being granted to the said Company / Unit or for any forbearance, action commission on the part of the Board or any indulgence by the Board to the Company / Unit or by any of such matter or thing whatsoever which under the law relating to sureties would but for this provision have effect of so relieving us.
7. This Guarantee will not be discharged due to the change in the constitution of the Bank or the Company / unit
8. We **HDFC Bank, Khar WestBranch, Mumbai** (Indicate the name of Bank) undertake not to revoke this guarantee during its currency except with the previous consent of the Board in writing.

For **HDFC BANK LTD.**
MUMBAI

Sushant Prajapati
Authorised Signatories

SUSHANT PRAJAPATI
MANAGER
B 30424



For **HDFC BANK LTD.**
MUMBAI

Deinaz Gollhar
Authorised Signatories

Deinaz Gollhar
Emp. code : 00400
Branch Operations Manager
HDFC Bank Ltd.

9. Notwithstanding anything contrary contained in any law for the time being in force or banking practice, this guarantee shall not be assignable or transferable by the beneficiary. Notice or invocation by any person such as assignee, transferee or agent of beneficiary shall not be entertained by the Bank. Any invocation of guarantee can be made only by the beneficiary directly
10. Notwithstanding anything contained herein
- Our liability under this Bank Guarantee shall not exceed Rs.500,000/- (Rupees Five Lacks only)
 - This Bank Guarantee shall be valid up to 31-JAN-2027 and
 - We are liable to pay the Guaranteed amount or part thereof under this Bank Guarantee Only and only if you serve upon us a written claim or demand on or before 31-JAN-2028 failing which the Bank shall stand released and discharged from any liability whatsoever under this Guarantee.
 - All claims under the guarantee will be payable at HDFC BANK LTD MUMBAI
 - This guarantee will be returned to us as soon as the purpose for which it is issued is fulfilled.
 - The BG Confirmation Letter No: GTEE/ 1257758 is an integral part of the Bank Guarantee no. 240 GT02222570023 Dated: 14-SEP -2022.

For HDFC BANK LTD.
MUMBAI

Sushant Prajapati
Authorized Signatories



SUSHANT PRAJAPATI
MANAGER
B 30424

For HDFC BANK LTD.
MUMBAI

Authorized Signatories

17
Annexure-IV

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम खबर अहवाल

(कलम १५४ फौजदारी प्रक्रिया संहिता)

1. **District (जिल्हा):** ठाणे ग्रामीण **P.S.(ठाणे):** कल्याण तालुका
FIR No.(प्रथम खबर क्र.): 0009 **Year (वर्ष):** 2024
Date and Time of FIR (प्र. ख. दिनांक आणि वेळ): 02/01/2024 14:43

S.No. (अ.क्र.)	Acts (अधिनियम)	Sections (कलम)
1	पर्यावरण (संरक्षण) अधिनियम १९८६	15
2	भारतीय दंड संहिता १८६०	२६९
3	भारतीय दंड संहिता १८६०	२७०
4	भारतीय दंड संहिता १८६०	२८४
5	भारतीय दंड संहिता १८६०	४२६
6	भारतीय दंड संहिता १८६०	४३२
7	भारतीय दंड संहिता १८६०	३४

3. (a) Occurrence of offence (गुन्ह्याची घटना):

1. **Day(दिवस):** दरमियानी दिन **Date From (दिनांक पासून):** 27/12/2023
Time Period (कालावधी): **Date To (दिनांक पर्यंत):** 02/01/2024
Time From (वेळेपासून): 15:00 बजे
Time To (वेळेपर्यंत): 00:00 बजे

(b) Information received at P.S. (माहिती मिळालेले पोलीस ठाणे):

- Date (दिनांक):** 02/01/2024 **Time (वेळ):** 14:23 बजे

(c) General Diary Reference (रोजनामचा संदर्भ):

- Entry No. (नोंद क्र.):** 035
Date & Time (दिनांक आणि वेळ): 02/01/2024 14:23 बजे

4. Type of Information (माहितीचा प्रकार): लेखी

5. Place of Occurrence (घटनास्थळ):

- 1.(a) **Direction and distance from P.S.(पोलीस ठाण्यापासून दिशा व अंतर):**
पूर्व, 8 किमी **Beat No. (बिट क्र.):**
(b) **Address (पत्ता):** सर्व्हे नंबर 70/2/ब, या मोकळ्या जागेत, वाहोली गाव ता कल्याण

(c) In case, outside the limit of this Police Station, then

(या पोलीस ठाण्याच्या हद्दीबाहेर असल्यास):

Name of P.S.(पोलीस ठाण्याचे नाव):**District(State) (जिल्हा(राज्य)):**

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

6. Complainant / Informant (तक्रारदार/माहिती देणारा):

(a) Name (नाव): उपेंद्र चंद्रकांत कुलकर्णी

(b) Father's/Husband's Name (वडील / पती चे नाव):

(c) Date/Year of Birth (जन्म तारीख/वर्ष): 1972

(d) Nationality (राष्ट्रीयत्व): भारत

(e) UID No. (यु.आय.डी. क्र.):

(f) Passport No. (पारपत्र क्र.):

Date of Issue (दिल्याची तारीख):

Place of Issue (दिल्याचे ठिकाण):

(g) ID details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) ओळखपत्र विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पॅन कार्ड)

S.No. ID Type (ओळखपत्राचा प्रकार) ID Number (ओळखपत्राचा क्रमांक)
(अ.क्र.)

1

(h) Address (पत्ता):

S.No. (अ.क्र.)	Address Type (पत्त्याचा प्रकार)	Address (पत्ता)
1	वर्तमान पत्ता	रुणवाल आयरीन, टवर नंबर 09, रूम नंबर 2041, बाळकुम, ठाणे पश्चिम, कल्याण तालुका, ठाणे ग्रामीण, महाराष्ट्र, भारत
2	स्थायी पत्ता	रुणवाल आयरीन, टवर नंबर 09, रूम नंबर 2041, बाळकुम, ठाणे पश्चिम, कल्याण तालुका, ठाणे ग्रामीण, महाराष्ट्र, भारत

(i) Occupation (व्यवसाय):

(j) Phone number (फोन नं.):

Mobile (मोबाइल नं.): 91-9987267595

7. Details of known/suspected/unknown accused with full particulars (माहीत असलेल्या /संशयित/अनोळखी आरोपीचा संपूर्ण पत्ता):

S.No. (अ.क्र.)	Name (नाव)	Alias (उर्फनाव)	Relative's Name (नातेवाईकाचे नाव)	Present Address (वर्तमान पत्ता)
1	सजय गवळी			1. वाहोली, कल्याण, कल्याण तालुका, ठाणे ग्रामीण, महाराष्ट्र, भारत
2	टकर चालक नाव माहीत नाही			1. पत्ता माहित नाही, कल्याण तालुका, ठाणे ग्रामीण, महाराष्ट्र, भारत

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

3	टकर मालक नाव माहित नाही		1. पत्ता माहित नाही, कल्याण तालुका, ठाणे ग्रामीण, महाराष्ट्र, भारत
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8. Reasons for delay in reporting by the complainant/informant (तक्रारदार/माहिती देणा-याकडून तक्रार करण्यातील विलंबाची कारणे):

9. Particulars of properties of interest (संबंधीत मालमत्तेचा तपशील):

S.No. (अ.क्र.)	Property Category (मालमत्ता वर्ग)	Property Type (मालमत्ता प्रकार)	Description (वर्णन)	Value(In Rs/-) (मुल्य (रु.
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10 Total value of property (In Rs/-)

(चोरीस गेलेल्या मालमत्तेचे एकूण मुल्य (रु. मध्ये)):

11. Inquest Report / U.D. case No., if any

(इन्क्वेस्ट अहवाल/ अकस्मात मृत्यू प्रकरण क्र., जर असल्यास):

S.No. (अ.क्र.)	UIDB Number (यु.आय.डी.बी.क्र.)
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12. First Information contents (प्रथम खबर हकीकत):

फिर्याद

दिनांक-02.01.2024

मी उपेन्द्र चंद्रकांत कुलकर्णी, वय-52 वर्षे, व्यवसाय-नोकरी, रा.रुणवाल आयरीन, टॉवर नंबर 09, रूम नंबर 2041, बाळकुम, ठाणे पश्चिम कार्यालय पत्ता:-सिद्धीविनायक संकुल, तिसरा माळा, ओक बाग जवळ, कल्याण पश्चिम समक्ष पोलीस ठाण्यात हजर राहून फिर्याद देतो की, मोबा:-9987267595

मी वर नमुद पत्त्यावर सन 2023 पासून माझे परीवारासह राहत असून मी महाराष्ट्र प्रदुषण नियंत्रण मंडळ, कल्याण-01 या कार्यालयात उप प्रादेशिक अधिकारी या पदावर सन 2022 पासून कार्यरत आहे. कल्याण 01 या विभागामध्ये कल्याण तालुका या औद्योगिक कार्यक्षेत्राचा समावेश आहे. मला कल्याण तालुका कार्यक्षेत्रात प्रदुषण संदर्भात ज्या तक्रारी येतात त्याबाबत चौकशी करून कारवाई करण्याचे काम असते.

दिनांक 27.12.2023 रोजी दुपारी 02.00 वाजताचे सुमारास माझे वर नमुद मोबाईल फोनवर श्री बंटी गोंधळे रा.कांबा यांचा मोबाईल नंबर 8108828283 यावरून फोन येवून "श्री दिपक पवार रा.वाहोली यांनी कल्याण तालुका कार्यक्षेत्रातील वाहोली गावाचे सर्व्हे नंबर 70/2/ब या मोकळ्या जागेत केमीकलचे टॅकर नाल्याद्वारे उल्हास नदी पात्रात सोडले जात असून त्यामुळे नदीचे पाणी प्रदुषित होते तसेच दिपक पवार यांचे कुपनलीका (बोअरवेल) मध्येही ते केमीकलचे पाणी मिसळत असल्याबाबत" त्यांना कळविले असून तुम्ही सदर ठिकाणी जावून खात्री करून कारवाई करावी असे कळविले, म्हणून मी त्याच दिवशी दुपारी 03.00 वाजता ते 04.00 वाजताचे दरम्यान माझे सोबत क्षेत्र अधिकारी श्री विशाल जाधव यांना सोबत घेवून वाहोली येथे आलो, प्रथम तक्रारदार श्री दिपक पवार यांना भेटलो असता त्यांनी त्यांचे घरा शेजारी असलेल्या मोकळ्या जागेत, केमीकलचे टॅकर घेवून ते पाईपद्वारे नाल्यामध्ये सोडतात सदरचा नाला हा उल्हास नदी पात्रात मिळत असल्याबाबत तसेच सदरचे केमीकलयुक्त पाणी त्यांचे पिण्याचे पाण्याचे बोअरवेलमध्येही जात असल्याचे तसेच दिपक यांचे बाजूला असलेल्या महीला सुनीता साखरे यांचेही पिण्याचे पाण्याचे बोअरवेलमध्ये केमीकलयुक्त पाणी मिसळत असल्याचे कळविले, म्हणून मी त्यांचे सोबत सदर ठिकाणी जावून पाहणी केली असता तेथे मोकळी जागा होती त्यावेळी आम्हाला तेथे कोणताही टॅकर दिसला नाही, परंतु तक्रारदार दिपक यांनी टॅकरमधून नाल्यात सोडलेले केमीकल आम्हास दाखविले म्हणून आम्ही लागलीच तेथून नाल्याचे पाण्याचे नमुणे घेतले तसेच दिपक यांचे बोअरवेल व सुनीता साखरे यांचे बोअरवेलमधील पाण्याचे वेग-वेगळे नमुणे घेतले त्यानंतर जेथून केमीकलयुक्त पाणी जेथून टाकले जाते तेथील जागा मालक श्री संजय गवळी मोबाईल नंबर 8007070066 यांना फोन केला असता त्यांनी सदरची जागा ही त्यांची आहे, परंतु ते सध्या बाहेरगावी आहेत उदईक दिनांक 28.12.2023 रोजी ऑफीसला येतो असे बोलले म्हणून आम्ही त्या दिवशी नमुणे घेवून तेथून निघून गेलो. तसा पाहणी अहवाल त्याच दिवशी तयार केलेला आहे. त्यानंतर वेळोवेळी मी तेथे जावून खात्री केली असता तेथे केमीकलचे पाणी नाल्यामध्ये पुर्वी सोडल्याचे तसेच

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

सदरचा नाला हा उल्हास नदीस मिळत असल्याचे दिसून आले. सदरचे नमुणे आम्ही आमच्या विभागाच्या प्रयोगशाळेत पाठविले असून त्याचा अहवाल अद्याप पावेतो प्राप्त नाहीत, अहवाल प्राप्त झाल्यानंतर मी सादर करेन, दिनांक 27.12.2023 रोजी ते आजपावेतो मी केलेल्या चौकशीत संबंधीत जागा मालक श्री संजय गवळी यांनी त्यांचे जागेतुन केमीकलयुक्त टँकर धुवुन त्याचे पाणी नाल्यामध्ये कधी-कधी सोडत असल्याचे सांगितले आहे.

तरी वाहोली, ता.कल्याण, जि.ठाणे येथे इसम नामे श्री संजय गवळी हा त्याचे मालकीचे सर्व्हे नंबर 70/2/ब या मोकळ्या जागेत दिनांक 27.12.2023 रोजीचे पुर्वी ते केमीकलचे टँकर धुवुन ते केमीकलयुक्त पाणी नाल्यामध्ये सोडुन सदर नाल्याचे पाणी हे उल्हास नदी पात्रात तसेच तेथे शेजारी राहणारे श्री दिपक पवार व सुनीता साखरे यांचे पिण्याचे पाण्याचे बोअरवेलमध्ये मिसळत असल्याने पर्यावरणाची हाणी करीत आहे, म्हणुन माझी संजय गवळी व संबंधीत टँकर चालक/मालक नाव पत्ता माहीत नाही यांचे विरुद्ध पर्यावरण संरक्षण कायदा 1986 चे कलम 15 प्रमाणे सह भारतीय दंड संहिता कलम 269, 270, 284, 426, 432, 34 प्रमाणे सरकारतर्फे फियाद आहे. माझेकडे असलेली कागदपत्र मी आपणाकडे सादर करीत आहे.

माझी वरील फियाद संगणकावर टंकलिखीत केलेली असुन ती मी वाचुन पाहीली ती माझे सांगणेप्रमाणे बरोबर आहे. दाखल अंमलदार --- पो हवा/मदन शेलवले नेम कल्याण तालुका पोलीस ठाणे तपास --- पो उप निरी/हणमंत पवार नेम कल्याण तालुका पोलीस ठाणे.

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2. (केलेली कारवाई: बाब क्र.२ मध्ये नमूद केलेल्या कलमान्वये वरील अहवालावरून अपराध घडल्याचे.)

(1) Registered the case and took up the investigation:
(प्रकरण नोंदविले आणि तपासाचे काम हाती घेतले):

jitendra suresh thakur(I (Inspector)) / PI

or (किंवा)

(2) Directed (Name of I.O.) (तपास अधिका-याचे नाव):

Rank (पद):

No.(क्र.):

to take up the Investigation (ला तपास करण्याचे अधिकार दिले) or (किंवा)

(3) Refused Investigation due to (ज्या कारणामुळे तपास करण्यास नकार दिला):

or (ज्या कारणामुळे तपास करण्यास नकार दिला)

(4) Transferred to P.S.

(गुन्हा दुसरीकडे पाठविला असल्यास त्या पोलीस ठाण्याचे नाव):

District (जिल्हा):

on point of Jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (प्रथम खबर तक्रारदाराला/खबरीला वाचून दाखविली, बरोबर नोंदविली असल्याचे त्याने मान्य केले आणि तक्रारदाराला/खबरीला खबरीची प्रत मोफत दिली.)

R.O.A.C.(आर. ओ .ए .सी.)

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

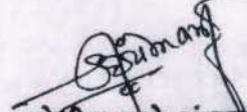
14 Signature/Thumb impression of the complainant / informant.

(तक्रारदाराची/खबर देणा-याची सही/अंगठा):

अ. सु. थ.

15. Date and time of dispatch to the court

(न्यायालयात पाठवल्याची तारीख व वेळ):



पोलीस ठाणे अंमलदार

Signature of the Officer in Charge,
Police Station

(ठाणे प्रभारी अधिकार्याची स्वाक्षरी)

Name (नाव): Jitendra Suresh Thakur

Rank(पद): I (Inspector)

No.(सं.): PI

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

Attachment to item 7 of First Information Report (प्रथम खबरीतील मुद्दा क्र. ७ ला जोडपत्र): Physical features, deformities and other details of the (If known / seen) (संशयित/आरोपीचे (माहित असलेल्या/पाहिलेल्या) शारीरिक वैशिष्ट्ये, व्यंग आणि इतर तपशील))

S.No.(अ.क्र.)	Sex (लिंग)	Date/Year of Birth (जन्म तारीक/वर्ष)	Build (बांधा)	Height (cms.) (उंची(से. मी.))	Complexion (रंग)	Identification Mark (s) (ओळखीच्या खुणा)
1	2	3	4	5	6	7
1	पुरुष					चेचक के दाग: NO
2	पुरुष					चेचक के दाग: NO
3	पुरुष					चेचक के दाग: NO
Deformities/ Peculiarities	Teeth (दात)	Hair (केस)	Eyes (डोळे)	Habit(s) (सवयी)	Dress Habit(s) (पोषाखाच्या सवयी)	
8	9	10	11	12	13	
Language /Dialect (भाषा / बोलीभाषा)	Place Of (का स्थान)					Others (इतर)
Burn Mark (भाजल्याच्या ा खुणा)	Leucoder ma (कोड)	Mole (तिळ)	Scar (व्रण)	Tattoo (गोदण)		
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(जर तक्रारदार/माहिती देणा-याने संशयित/आरोपीविषयी एक किंवा त्यापेक्षा अधिक तपशील दिल्यास फक्त यातील रकान्यांची नोंद घेतली जाईल.)

e-Way Bill



1. E-WAY BILL Details

eWay Bill No: 2016 4872 6220	Generated Date: 18/09/2023 02:58 PM	Generated By: 27AAB CI441 5K1ZL
		Valid Upto: 23/09/2023
Mode: Road	Approx Distance: 842km	
Type: Outward - Supply	Document Details: Tax Invoice - 2324SEP0044 -	Transaction type: Regular
	18/09/2023	

2. Address Details

From

GSTIN : 27AAB CI441 5K1ZL
INVENTYS RESEARCH COMPANY P LTD
MAHARASHTRA

:: Dispatch From ::
K38 Five Star Industrial Area
MIDC Butibori
Nagpur, MAHARASHTRA-441122

To

GSTIN : 27ART PB930 0Q1Z6
SANCHITA ASSOCIATES
MAHARASHTRA

:: Ship To ::
C7-25, NILE CHS, GODREJ HILL, KHADAKPADA
KALYAN WEST ,, DISTRICT - THANE
Thane, MAHARASHTRA-421301

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advol)
28070010	Sulphuric Acid - Dilute 70% & Sulphuric Acid - Dilute 70%	39860.00 KGS	39860.00	9.000+9.000+NE+0.000+0.00

Tot. Tax'ble Amt	CGST Amt	SGST Amt	IGST Amt	CESS Amt	CESS Non.Advol Amt	Other Amt	Total Inv.Amt
39860.00	3587.40	3587.40	0.00	0.00	0.00	0.20	47035.00

4. Transportation Details

Transporter ID & Name : **27ARTPB9300Q1Z6 & SANCHITA ASSOCIATES** Transporter Doc. No & Date : **204 & 18/09/2023**

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	NL01Q4002 & 204 & 18/09/2023	Nagpur	18-09-2023 02:58 PM	27AABCI4415K1ZL	-	-



201648726220

ACCURATE DHARAM KANTA

FIVE STAR INDL AREA, BUTI BORI, NAGPUR.

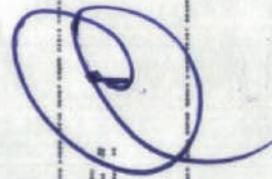
VEHICLE NO : NL010 4002
MATERIAL :

RST NO : 9209
PARTY NAME : IRCPL

GROSS Wt:	55490	kg	Date: 18/09/2023	Time: 11:13
TARE Wt:	15530	kg	Date: 17/09/2023	Time: 14:18
NET Wt:	39860	kg	THREE NINE EIGHT SIX ZERO kg	

Charges (1): Rs. 180

OPERATOR'S SIGNATURE:



OUR RESPONSIBILITY CEASES ONCE VEH. LEAVES PLATFORM

MFG. BY WEIGH-TECH, NAGPUR.

MAHARASHTRA POLLUTION CONTROL BOARD**Regional Office, Nagpur**

Website : mpcb.gov.in
e-mail : ronagpur@mpcb.gov.in
Fax : 2560851
Phone : 2565308, 2560139



Regional Office,
5th Floor, Udyog
Bhawan, Civil Lines,
Nagpur.-440 001.

"Your service is our duty"

No. MPCB/SCN/2401020012

Date: -02/01/2024

To,
M/s. Inventys Research Company Pvt. Ltd.,
Plot NO K-38, MIDC Butibori,
Tq. Hingna Dist. Nagpur.

Sub : Show Cause Notice.

- Ref :** 1.Consent no. Format 1.0/CC/UAN No. 121034/CR/2303000461
dtd 06/03/2023.
2. The M.P.C. Board Officials visit dtd. 31/12/2023.
3. Proposal Submitted by Sub-Regional Office, Nagpur-II on 01/01/2024.

WHEREAS, you are operating your unit in Water Pollution Control area and Air Pollution Control Area declared under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively.

AND WHEREAS, it is mandatory on your part to obtain consent to establish and operate from MPC Board under Water (Prevention & Control of Pollution) Act, 1974 & under Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016. **AND WHEREAS**, it is mandatory on your part to provide proper water and air pollution control arrangement.

AND WHEREAS, the Board has granted consent to operate to your unit which is valid up to 31/07/2026.

AND WHEREAS, this office has received complaint from SRO Kalyan-1 on dtd 29/12/2023 in respect of complaint of borewell water pollution, caused by chemical mixing and during investigation and verification of documents The SRO Kalyan-1 had come to conclusion that the unscientific disposal of spent sulfuric acid.

AND WHEREAS, the official of this office visited to your unit on 31/12/2023 for investigation the complaint and observed that spent sulfuric acid of quantity 39860 Kg disposed by sale to M/s. Sanchita Associates, C7/25, Nile CHS, Godrag hill, Khadakpada, Kalyan (W) Dist Thane through transporter M/s Ashirwad Enterprises, Thane on dtd 18/09/2023.

AND WHEREAS, as per consent conditions you have to disposed hazardous waste to actual users having permission under Rule 9 of Hazardous and Other Waste (M & TM) 2016. **AND WHEREAS**, as per consent condition no. 17 you have to dispose as Hazardous Waste.

(2)

AND WHEREAS, in above non-compliance shows your negative attitude towards implementation of Environmental Laws and violating the consent conditions under the provisions of Water (P&CP) Act 1974, Air (P&CP) Act 1981, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and amendment 2019.

In view of above, you are hereby directed to show cause as to **why stringent action shall not be initiated against you for above lapses under the above acts**. Your reply if any shall reach to this office within 07 days positively else further legal action may be initiated against your unit it may please be noted.



(Hema Deshpande)
Regional Officer, Nagpur

Copy submitted to:

1. The Hon'ble Member Secretary, M.P.C.B. Mumbai.
2. The Joint Director (WPC), M.P.C. Board, Mumbai.
3. The Law Officer (HQ) M.P.C. Board, Mumbai.

Copy to: - 1. Sub-Regional Officer, M.P.C. Board, Nagpur-II.

- You are directed to serve the copy of Show Cause Notice to the industry and also submit the Compliance against Directions.

**Inventys Research Company Pvt. Ltd.**

Design, Build and Operate Dedicated or Shared Manufacturing and Research Facilities for API, Speciality Chemicals, Advance Intermediates, Cosmetics and Perfumes.

Ref: Inventys/MPCB/23-23/01/385

Date: 22nd Jan 2024

To
The Regional Officer
Maharashtra Pollution Control Board
5th Floor, Udyog Bhavan
Civil lines, Nagpur 440 001

Sub: Reply to Show cause notice

Ref: Your letter No. MPCB/SCN/2401020012, dt.2.01.2024

Respected Madam,

We acknowledge receipt of the show cause notice vide letter ref: MPCB/SCN/2401020012 DATED 02.01.2024 which was received by us on 10.01.2024.

In September 2023, we needed to dispose the dilute sulfuric acid stock. We searched on MPCB website authorized parties who will accept dilute sulfuric acid. There was no such party on the website. We should have contacted MPCB help at that time, however we did not approach MPCB, which was our mistake.

In the meantime, we found a trader M/s Sanchita Associates, who planned to sell this dilute sulfuric acid to a Fertilizer Company. M/s Sanchita Associates has not yet sold this material and it is still safely stored in their possession. (The Fertilizer Company did not purchase it yet, since their plant was under maintenance & modification).

After receiving the notice, we again searched for authorized party under Rule no. 9 of Hazardous and Other Waste (M & TM) 2016 on MPCB website and there is no such list available on the website even now. We have instructed M/s Sanchita Associates to dispose by sale to authorized party under Rule no. 9 of Hazardous and Other Waste (M & TM) 2016, within fifteen days.

Madam, we hereby confirm that we have disposed by sale 39860 kgs of dilute Sulphuric acid to M/s Sanchita Associates, C7/25, Nile CHS, Godrag Hill, Khadakpada, Kalyan (w), Distt: Thane through transporter M/S Ashirwad Enterprises, Thane on 18.09.2023, based on his assurance that he will be selling to an end user manufacturing fertilizer who is using spent Sulfuric acid in their plant.

Madam, we once again request you that sale of our spent Sulphuric acid to M/S Sanchita Associates was by ignorance and not by intention or negligence and we are sure that since the material is in possession of M/S Sanchita Associates, we would like to reemphasize that the complaints received by your Kalyan office on 29.12.2023 about bore well water pollution due to unscientific disposal of spent Sulphuric acid is not due to our material.

We assure you of our commitment to environmental stewardship and adherence to all applicable laws. We would like to assure you that we are committed to compliance with all relevant environmental laws and regulations and assure you that we will never commit such mistake in future.

With the above, we request you not to take any action against us under all applicable environmental laws. We hope you will consider our case and we will be highly obliged if we are given an opportunity to explain in person.

Thanking You

Sincerely,

For Inventys Research Company Pvt Ltd



Mr. Chetan Maikh
Director Manufacturing & Compliance

CC -

1. The Hon'ble Member Secretary, M.P.C.B. Mumbai.
2. The Joint Director (WPC), M.P.C. Board, Mumbai.
3. The Law Officer (HQ) M.P.C. Board, Mumbai.
4. Sub-Regional Officer, M.P.C. Board, Nagpur-II.

**Inventys Research Company Pvt. Ltd.**

Design, Build and Operate Dedicated or Shared Manufacturing and Research Facilities for API, Speciality Chemicals, Advance Intermediates, Cosmetics and Perfumes.

Date: 06th February 2024
Ref. No. IRCPL/NAG/MPCB/23-24/427

To,
The Regional Officer
Maharashtra Pollution Control Board,
05th Floor, Udyog Bhavan,
Civil Lines, Nagpur – 440 001

Sub: Reply on Show Cause Notice
Ref.: Your letter no. MPCB/SCN/2401020012, dt. 02.01.2024

Respected Madam,

This letter follows our earlier reply to the Board regarding SCN issued vide letter reference: MPCB/SCN/2401020012 DATED 02.01.2024 which was received by us on 10.January.2024 and replied by us on 24.January.2024.

We would like to bring to your attention several relevant details:

- 1) The Sulfuric Acid sold to Sanchita Associates was sold with proper GST invoice
 - a. Invoice attached
 - b. Please note that the M/s Sanchita Associates has not yet sold our material and it is still safely stored in their possession.
 - c. We would like to reemphasize that the complaints received by your Kalyan office on 29.December.2023 - is not due to our material.
 - d. We have now black listed M/s. Sanchita Associates in our vendor database and we will never deal with them and the transporter M/s Ashirwad Enterprises, in future.
 - e. Please note that the material in the seized tanker in Kalyan does not belong to us. Our material is still in the possession of Sanchita Associates.

2) The transporter charges were also paid with proper GST invoice

- a. Invoice attached

RECEIVED

07/02/2024
Clerk to Regional Officer
MPCB, Nagpur
Ph:- 2568308

3) There was NO intention to hide the transaction. This transaction took place simply because we couldn't locate authorised purchaser for our dilute sulfuric acid.

Also, since the last three and half months the operations have come to stand still - as observed during your visit on 31.Dec.2023 also. Moreover, our operations are anyway badly hit and we are operating at less than 25% capacities since April 2022 till Oct 2023. And since oct we are not doing any commercial production - due to global slow down.

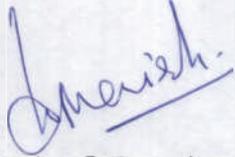
We request you to guide us on safe disposal of the Sulfuric Acid lying with Sanchita Associates.

We request you to take a kind and lenient view in light of the extreme difficulties being faced by us since last April 2022 (almost 2 years). And since our material is still being safely stored at Sanchita Associates.

We are doing only research/pilot & project engineering activities on the site. We will not start any production activity without informing you.

Thanking you

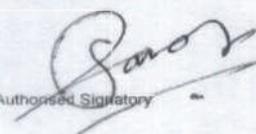
Sincerely,
For Inventys Research Company Pvt. Ltd.

Mr. Chetan Mairh 
Director Manufacturing & Compliance

Encl –

1. Invoice – InventyS to Sanchita
2. Invoice – Ashirwad Enterprises

TRIPLICATE FOR ASSESSEE

Tax Invoice (Rupee Terms)							Invoice No.2324SEP0044
INVENTYS RESEARCH COMPANY PRIVATE LIMITED (100% Export Oriented Unit)							
Regd. Off - D514 Kanakia Zillion, LBS Road Junction, CST Road, Near Kurta Bus Depot BKC Annex, Mumbai 400070 Phone : +91-22-71400200 Fax : 91-22-71400299, E-mail : commercial@inventys.in Factory : K-38, Five Star Industrial Area, MIDC, Bulburi, Nagpur-441122 Phone : +91 07103-295802,03,04,05							
Superintendent, Goods & Service Tax Range II, MIDC Main Road, CFC Building, MIDC, Bulburi, District Nagpur, Nagpur - 441122. Division : Hingna Bulburi, Commissionerate Nagpur-I							
Invoice No.2324SEP0044			Invoice Date :18-Sep-2023		SO Ref : SO/IRCPL/CP/0031/2023-24		
					SO Date : 17-Sep-2023		
Buyer : Sanchita Associates C7-25, NILE CHS,GODREJ HILL, KHADAKPADA KALYAN WEST ,,DISTRICT - THANE Thane, 421301, Maharashtra, India GSTIN: 27ARTPB9300Q1Z6 Contact Phone:9665669161 Email: sanchitaassociates30@gmail.com		Consignee : Sanchita Associates C7-25, NILE CHS,GODREJ HILL, KHADAKPADA KALYAN WEST ,,DISTRICT - THANE Thane, 421301, Maharashtra, India GSTIN: 27ARTPB9300Q1Z6 Contact Phone:9665669161 Email: sanchitaassociates30@gmail.com		Delivery : Sanchita Associates C7-25, NILE CHS,GODREJ HILL, KHADAKPADA KALYAN WEST ,,DISTRICT - THANE Thane, 421301, Maharashtra, India GSTIN: 27ARTPB9300Q1Z6 Contact Phone:9665669161 Email: sanchitaassociates30@gmail.com			
No.	Description of Goods	Chapter No & HSN Code	Identification Mark	No. of Pkg.	Net Wt / Pkg Kg	Total Net Wt Kg	Value in Rs.
1	Sulphuric Acid - Dilute 70%	28070010		1 Tanker	39860	39,860	39,860.00
Total				1 Tanker		39,860	
				Rate Per kg Rs.		1.00	
Total							39,860.00
Total Assessable Value in Rs.							39,860.00
Payment Terms:-							
							CGST 9%
							SGST 9%
							IGST 0%
							TCS 0.00%
							Round off 0.20
Total Invoice Value in Rs.							47,035.00
In Words : Rs. Forty Seven Thousand Thirty Five Only.							
Remark :-							
Removal of goods under Para 59 (c) of Foreign Trade Policy No.2015-2020							
Mode of Transport /Vehicle No : NL-01 Q-4002				LR No. :		LR Dt : 18-SEP-2023	
Name of the Transport :							
Date & Time of Preparation		Date & Time of Removal		Agent particulars			
18-Sep-2023 16:30 AM		18-Sep-2023 17:00 PM					
Remark : Goods Covered under ICICI Lombard Marine Export Import Insurance Policy No 2002/230929427/01/000.				For Inventys Research Company Pvt. Ltd.			
Terms 1. Payment by crossed demand draft, cheque or by RTGS as per the invoice terms. 2. Interest @24% will be levied if the payment is not received, within 30 days from the receipt of material at site. 3. All claims must be notified in writing within 7 days. 4. Our risk responsibility ceases on dispatch of goods from our godown. 5. In case of legal dispute the forum shall always be Mumbai E & D. E.				 Authorized Signatory			

e-Way Bill



1. E-WAY BILL Details

eWay Bill No: 2016 4872 6220

Generated Date: 18/09/2023 02:58 PM

Generated By: 27AAB CI441 5K1ZL
Valid Upto: 23/09/2023

Mode: Road

Approx Distance: 842km

Type: Outward - Supply

Document Details: Tax Invoice - 2324SEP0044 - Transaction type: Regular
18/09/2023

2. Address Details

From

GSTIN : 27AAB CI441 5K1ZL
INVENTYS RESEARCH COMPANY P LTD
MAHARASHTRA:: Dispatch From ::
K38 Five Star Industrial Area
MIDC Butibori
Nagpur, MAHARASHTRA-441122

To

GSTIN : 27ART PB930 0Q1Z6
SANCHITA ASSOCIATES
MAHARASHTRA:: Ship To ::
C7-25, NILE CHS, GODREJ HILL, KHADAKPADA
KALYAN WEST, DISTRICT - THANE
Thane, MAHARASHTRA-421301

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+H+Cess+Cess Non.Advol)
28070010	Sulphuric Acid - Dilute 70% & Sulphuric Acid - Dilute 70%	39860.00 KGS	39860.00	9.000+9.000+NE+0.000+0.00

Tot. Tax'ble Amt	CGST Amt	SGST Amt	IGST Amt	CESS Amt	CESS Non.Advol Amt	Other Amt	Total Inv.Amt
39860.00	3587.40	3587.40	0.00	0.00	0.00	0.20	47035.00

4. Transportation Details

Transporter ID & Name : 27ARTPB9300Q1Z6 & SANCHITA ASSOCIATES Transporter Doc. No & Date : 204 & 18/09/2023

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	NL01Q4002 & 204 & 18/09/2023	Nagpur	18-09-2023 02:58 PM	27AABCI4415K1ZL	-	-



201648726220

Phone: 9175566673 / 9322222214

L.R. NO. 204

Ashirwad Enterprises

Tanker Owner & Transport Contractor

Date: 18/09/23

Address: 204, 205 Floor, Near Shyam Soap Factory, C - Block Road, Shyam Terrace, Deval Nagar, Ulhasnagar - 421 003, Dist. Solapur
 Email: himanshubaniya@rediffmail.com

Consignor: Inventys Reserch company P.Ltd. Consignee: Sanchita Associates
 Address: K-38 Five Star Industrial Area, Address: C7-25, Nile CHS, Godrej Hill
 MIDC Butibori, Nagpur, Khadakpada, Kalyan West, Maharashtra, Thane
 27AABCTHMISKI2L, Thane-421301 27ARTPB33009126
 From: Butibori To: Kalyan West, Thane

ILL NO.	PRODUCT	WEIGHT	DISPATCH QUANTITY	ACKNOWLEDGED QUANTITY	REMARKS
	Spent Acid	56490kg			Taxes will be paid by consignee on transport
		16630kg	39860kg		
		39860kg			

For Ashirwad Enterprises

In case of any shortage or difference in Material kindly endorse on Receipt No. Shortage will be entertained in absence of any such endorsement with Drivers Signature.
 Recd. by receive the above Material in good condition and correct measure.

CONSIGNMENT BOOK AT OWNERS RISK
 Consignor Copy


 Booking Clerk

Receiver's Signature
 with Rubber Stamp

Drivers Signature

ACCURATE DHARAM KANTA

FIVE STAR INDL AREA, BUTI BORI, NAGPUR.

RST NO : 9209
PARTY NAME : IRCPL

VEHICLE NO : NL010 4002
MATERIAL :

GROSS Wt:	55490 kg	Date:18/09/2023	Time:11:13
TARE Wt:	16630 kg	Date:17/09/2023	Time:14:19
NET Wt:	39860 kg	THREE NINE EIGHT SIX ZERO kg	

Charges(1): Rs. 180

OPERATOR'S SIGNATURE:  OUR RESPONSIBILITY CEASES ONCE VEH. LEAVES PLATFORM

MFG. BY WEIGH-TECH, NAGPUR.

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Inventys Research Company Pvt. Ltd.

Design, Build and Operate Dedicated or Shared Manufacturing and Research Facilities for API, Speciality Chemicals, Advance Intermediates, Cosmetics and Perfumes.

D-514, Kanakia Zillion, BKC Annex, Mumbai 400 070, India.

Tel: +91.22.714.00.200 Fax: +91.22.714.00.299

Email: enq@inventys.in Web: WWW.Inventys.IN CIN U74210MH2005PTC157304



Sales Order

Customer Name: Sanchita Associates

Bill To GSTIN: 27ARTPB9300Q1Z6

Bill To GST State: Maharashtra

Reverse Charge: No

Cost Centre: K38.Butibori

Project: Inventys2030.Sales&Marketing

Contact Person: SANCHITA KATARIA

Contact Phone/Email: 9665669161/sanchitaassociates30@gmail.com

Customer PO no:

Bill To:
C7-25, NILE CHS,GODREJ HILL, KHADAKPADA
KALYAN WEST ,,DISTRICT - THANE
Thane, 421301, Maharashtra, India

Ship To:
C7-25, NILE CHS,GODREJ HILL, KHADAKPADA
KALYAN WEST ,,DISTRICT - THANE
Thane, 421301, Maharashtra, India

Note To Customer:

Sales Order No:	SO/IRCPL/CP/0031/2023-24
Document Type:	Catalog Product
Created Date:	17-Sep-2023
Due Date:	17-Sep-2023
Bill From GSTIN:	27AABCI4415K1ZL
Bill From GST State:	Maharashtra

Item Name	HSN/SAC Code	Qty	Price	Total	Tax
1. Sulphuric Acid - Dilute 70%		40,000 kg	Rs.1.00	Rs.40,000.00	GST(18%): Rs.7,200.00
Sub Total: Rs.40,000.00					
CGST: Rs.3,600.00					
SGST: Rs.3,600.00					
Tax Sub Total: Rs.7,200.00					
Final Total: Rs.47,200.00					
Indian Rupee Forty Seven Thousands Two Hundred Only					

Payment Notes

Terms and Conditions

7 FEB 2024

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Anx. K



महाराष्ट्र MAHARASHTRA

2023

67AA 072604

7 FEB 2024



30 JAN 2024


 लिपिक
 उपकायानगर कार्यालय, उज्जतानगर, नि. दाणे
 AFFIDAVIT 1/1/24

To whom so ever it may concern

I, Mr Himanshu Baniya of M/s Sanchita Associates hereby confirm that the Dilute Sulfuric Acid (39.86 MTs) purchased from Inventys through invoice # 2324SEP0044 dated 18 Sept 2033 is still in our possession. This material has not been sold to anybody yet.

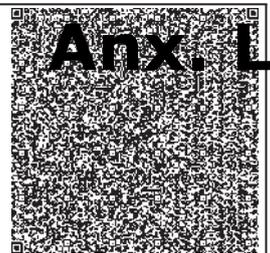
We will sell this dilute sulfuric acid as per MPCB instructions only. Please guide.

Mr Himanshu Baniya
Sanchita Associates





Mumbai Waste Management Ltd.
 Plot No. P-32 & Part, MIDC Taloja, Tal. Panvel, Dist. Raigad, Maharashtra 410 208. India
 Phone: 8422877163 / 65 / 7710082601 Phone: 7304992789 / 90 / 91 / 92 & 93
 Email: mbdmwm@ramky.com www.mumbaiwastemanagement.com
 CIN: U90001TG2001PLC037829



ORIGINAL

TAX INVOICE

IRN No : 56b9648d41a7645ed8b3b3c3d442c9d8bda4d4c16469cc7ac7161c1abcacae0d

IRN Acknowledgement No : 122421071557560

Acknowledgement Date & Time : 20-04-2024/10:37:00

GSTIN : 27AADCM0026A1Z9	PAN No:	E Way Bill No :
Document No. : 9300119649		Transporter Name :
Invoice Date : 20.04.2024		Transport GSTIN :
GSTIN Invoice No. : MH2420000548		Vehicle Number :
Member ship No : 9987		Vehicle Type :
State: Maharashtra	State Code : 27	GR/LR number :
Customer Id : 1131951		GR/LR Date :
		E Way Bill Validity : -
		Place of Supply : N/A

Details of Receiver	Billed To :1131951	PAN.No: AABCI4415K	Details of	Shipped To :1131951	PAN.No: AABCI4415K
Name: INVENTYS RESEARCH COMPANY PVT LTD, Address: K. 38, Five Star Industrial area, MIDC,, MIDC, Butibori, Bori Nagpur,441122 Ph: 9320013358 Maharashtra,India GSTIN/UIN : 27AABCI4415K1ZL TAN No: MUMI06898D			Name: INVENTYS RESEARCH COMPANY PVT LTD, Address: K. 38, Five Star Industrial area, MIDC,, MIDC, Butibori, Bori Nagpur,441122 Ph: 9320013358 Maharashtra,India GSTIN/UIN : 27AABCI4415K1ZL TAN No: MUMI06898D		
State: Maharashtra	State Code:	27	State: Maharashtra	State	27

Type of Service	Waste Disposal Charges
Billing Period	April-2024
PO/WO Number.	

Sl. No	Name of Product/Service	HSN/SAC	UOM	Qty.	Rate	Amount	Taxable Value	CGST		SGST		IGST	
								Rate %	Amount	Rate %	Amount	Rate %	Amount
1	DILUTED SULPHURIC ACID FM HCL GAS	999432	TON	39.860	85,000.00	3,388,100.00	3,388,100.00	9.00	304,929.00	9.00	304,929.00	0.00	0.00
2	Un Loading Charge	999432	TON	39.860	2,000.00	79,720.00	79,720.00	9.00	7,174.80	9.00	7,174.80	0.00	0.00
Total :						3,467,820.00	3,467,820.00		312,103.80		312,103.80		0.00

Total Invoice Amount in Words:	Total Amount Before Tax :	3,467,820.00
Forty Lakh Ninety Two Thousand Twenty Eight Rupees only	Add : CGST :	312,103.80
	Add : SGST :	312,103.80
	Add : IGST :	0.00
	Tax Amount : GST :	624,207.60
	TCS # :	0.00
	Total Amount After Tax :	4,092,027.60
	Round Off :	4,092,028

Bank Name, Branch : AXIS BANK LTD.,PANVEL	(Company Seal)	GST Payable on Reverse Charge : N/A
Current Account Number : 036010200004640		CGST On Rev. Charges Mechanisem : N/A
IFSC : UTIB0000036		SGST On Rev. Charges Mechanisem : N/A
Terms and Conditions : As per Agreement # TCS as applicable w.e.f. 01.10.2020		Certified that the particulars Given above are true and correct.

Remarks:

[E&OE]

This is a Computer Generated Invoice

Declaration:
1) Payment shall be made within 15 days, if payment not made within the time frame, interest will be levied @ 18% per annum.

Certification & Accreditations ISO 9001:2015 ISO 14001:2015 ISO 45001:2018 NABL Certificated & MoEF Accredited Environmental Laboratory	 TÜV NORD TÜV NORD CERT TÜV NORD GROUP	Corporate Office Re Sustainability Ltd. Level 11, Aurobindo Galaxy, Hyderabad Knowledge City, Hitech City Road, Hyderabad Telangana- 500081, India
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Sustainability

ORIGINAL

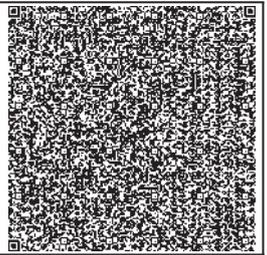
Mumbai Waste Management Ltd.

Plot No. P-32 & Part, MIDC Taloja, Tal. Panvel, Dist. Raigad, Maharashtra 410 208, India

Phone: 8422877163 / 65 / 7710082601 Phone: 7304992789 / 90 / 91 / 92 & 93

Email: mbdmwml@ramky.com www.mumbaiwastemanagement.com

CIN: U90001TG2001PLC037829



TAX INVOICE

IRN No : 56b9648d41a7645ed8b3b3c3d442c9d8bda4d4c16469cc7ac7161c1abcacae0d

IRN Acknowledgement No : 122421071557560

Acknowledgement Date & Time : 20-04-2024/10:37:00

- 2) Cheque/DD may please be issued in favour of "Mumbai Waste Management Limited# payable at Mumbai.
- 3) Any clarification on the invoice shall be raised within 15 days from the date of receipt of invoice, else it will be treated as confirmed.
- 4) For logistic enquiries please contact: 84228 77169
- 5) Supply to SEZ unit or SEZ developer for authorized operations under bond or letter of undertaking without payment of integrated tax LUT no/Bond no: AD270323053859Q dt 27/03/23

For Mumbai Waste Management Ltd

Finance & Accounts
Authorised Signatory

Operation Dept.
Authorised Signatory

Marketing & Business Development
Authorised Signatory

Certification & Accreditations

ISO 9001:2015 | ISO 14001:2015 | ISO 45001:2018

NABL Certificated & MoEF Accredited Environmental Laboratory



Corporate Office
Re Sustainability Ltd.
Level 11, Aurobindo Galaxy, Hyderabad Knowledge City,
HITECH City Road, Hyderabad Telangana- 500081, India



Mumbai Waste Management Ltd.
(A Division of Ramji Enviro Engineers Ltd.)
ANNEXURE

96

Customer Name : INVENTYS RESEARCH COMPANY PVT LTD
Customer Number : 1131951

GST Invoice Number and Date: MH2420000548 / 20.04.2024

Sl. No.	Date	Manifest No	Vehicle No	Types of waste	Qty	UOM	Transport Billing Qty.	KM	Rate	Transport Amount	Toll Charges	Path
1	08.04.2024	A000025	NL01-A-4002	DILUTED SULPHURIC ACID FM HCL GAS	39.860	TON	0.000	0.0	0.00	0.00	0.00	Incineration
TOTAL					39.860		0.000			0.00	0.00	

NOTE: Transportation charges are calculated by taking into considering minimum 90% of the container loading capacity (As per RTA Permit)

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R22)
No:- Format1.0/CC/UAN
No.0000121034/CR/2205000385

Date: 07/05/2022

To,
M/s. Inventys Research Company Private Limited,
K-38, MIDC Butibori, Vill.- Kiriti,
Tal. Hingana, Dist. Nagpur



Your Service is Our Duty

Sub: Grant of Renewal of Consent to Operate with change in product mix under Red/LSI category.

- Ref:**
1. Consent to Operate granted by Board vide No.: Format1.0/CAC/UAN No. 0000082101/CO-2007000067 dtd: 01/07/2020 valid upto 31/07/2021
 2. Environmental Clearance granted vide No: SEAC-2013/CR-395/TC-2 dtd. 09/03/2016
 3. Minutes of 4th technical committee for change in product- mix meeting held on 19.02.2022 & 22.02.2022.
 4. Minutes of 21st Consent Committee meeting held on 19.03.2022
 5. Your application for Renewal of Consent vide No. MPCB- CONSENT-0000119091 and application for Renewal of consent with change in product mix vide No. MPCB-CONSENT-0000121034.

Your application No.MPCB-CONSENT-0000121034 Dated 01.09.2021

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to renewal is granted for a period up to 31/07/2026**
2. **The capital investment of the project is Rs.130.31 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 110.98 Crs + Increase in C.I. - Rs. 19.33 Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
Products					
1	Sucrose octakis (hydrogen sulfate) aluminum complex	25	0	25	MT/M
2	3-chloroaniline	20	-15	5	MT/M
3	1-Chloro-2-phenoxybenzene	25	-20	5	MT/M

Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
4	Decanenitrile	40	-15	25	MT/M
5	1-Chloro-2-methoxynaphthalene	10	-5	5	MT/M
6	1-(isoprylamino)-3-(1-naphthoxy)-2-propanol hydrochloride	1.25	0	1.25	MT/M
7	2-Isopropyl-6-methyl-4-pyrimidinol	5	0	5	MT/M
8	5-Phenyl-1,2-oxazol-3-ol	8.33	-3.33	5	MT/M
9	2-Bromo-6-methoxynaphthalene	10	0	10	MT/M
10	2-Phenylidole	0.833	0	0.833	MT/M
11	5-tert-butyl-m-xylene	5	0	5	MT/M
12	4-Methoxy-6-methyl-1,3,5-triazin-2-amine	4.16	0	4.16	MT/M
13	2-Chlorothiophene-5-carboxylic acid	4.16	-0.16	4	MT/M
14	3,4-dimethylpyroazole	25	-5	20	MT/M
15	Isoxathion (O,O-diethyl O-(5-phenyl-1,2-oxazol-3-yl) phosphorothioate)	8.33	-3.33	5	MT/M
16	5-[4'-(Bromomethyl)-1,1'-biphenyl-2-yl]-1-triphenylmethyl-1-H-Tetraz ole]	5	15	20	MT/M
17	2-Hydrazine-4-MethoxyBenzoThiazole	0.833	0	0.833	MT/M
18	5-(4-(4-(5-cyano-1H-indol-3-yl) butyl) piperazin-1-yl) benzofuran-2-carboxamide Hydrochlorid	0.833	0	0.833	MT/M
19	4,4'-Oxydiphthalic anhydride	10	-5	5	MT/M
20	Diethyl Chlorothiophosphate	5	0	5	MT/M
21	4 - Amino salicylic acid	2	0	2	MT/M
22	2-(diethylamino)2-6,acetoxylidide hydrochloride (Lidocaine)	10.41	-5.41	5	MT/M
23	Benzyl dimethyl[2-[2-[p-(1,1,3,3-tetramethylbutyl)phenoxy]ethoxy]ethyl]ammonium chloride (Benzethonium Chloride)	8.33	-3.33	5	MT/M
24	s Methyl Phenyl Glycine Methyl Ester	25	0	25	MT/M
25	Acetonitrile	300	60	360	MT/M
26	Cyclopentanone	4.16	-2.16	2	MT/M
27	Fexofenadine HCl	2	0	2	MT/M
28	1,3 dibromo-5- methyl-5- phenyl hydantoin	50	-40	10	MT/M
29	1,3 Dichloro-5- methyl-5- phenyl hydantoin	25	-20	5	MT/M
30	1,3 di-iodo-5- methyl-5- phenyl hydantoin	12.5	-11.5	1	MT/M
31	Quetiapine fumarate	5	-4	1	MT/M
32	Malononitrile	27.5	-26.5	1	MT/M
33	Pregabalin	5	-4	1	MT/M
34	Pramipexole	5	-4	1	MT/M
35	Tamsulosin HCl	5	-4	1	MT/M
36	Methyl 5 Phenyl Imidazolidine 2,4-dione	40	-10	30	MT/M
37	Phthalonitrile	10	-5	5	MT/M
38	Clopidogrel HCl	15.41	-10.41	5	MT/M
39	7-Chloroquinaldine (7- Chloroquinaldehyde)	16.66	-11.66	5	MT/M
40	1 methyl Pyroazole	5	-4	1	MT/M
41	Venlafaxine Hydrochloride (Venlafaxine)	10	-5	5	MT/M
42	Alendronate Sodium	1	0	1	MT/M
43	R Aminobutanol	5	26.539	31.539	MT/M
44	O-Chlorobenzonitrile	50	-45	5	MT/M
45	Terephthalonitrile	20	-15	5	MT/M
46	Levetiracetam	5	0	5	MT/M
47	Naproxen	5	-4	1	MT/M
48	Gabapentin	25	-24	1	MT/M
49	Bisphenol S	5	5	10	MT/M
50	Bis(4-allyloxyphenyl)sulfone	5	-4	1	MT/M
51	Fluconazole USP	1	0	1	MT/M
52	N,O-Dimethyl-N-Nitroisourea	6.5	-5.5	1	MT/M
53	2-[[(4 -chlorophenyl) methyl hydrazono] methyl] 1 -ethyl-3,3-dimethyl-3H-indolium chloride	1	0	1	MT/M

Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
54	2-[[(4 -methoxyphenyl) methyl hydrazono] methyl] -1,3,3-trimethyl-3H-indolium methyl sulphate	1	0	1	MT/M
55	Basic Yellow 29	1	0	1	MT/M
56	Acid Red 82	1	0	1	MT/M
57	1-Cyclopropylethylamine Hydrochloride	5	5	10	MT/M
58	4'-Chloro-1-(3-chloro-2-pyridyl)-2'-[[(1RS)-1-cyclopropylethyl]carbamoyl]-4,5-dihydro-3- hydroxypyrazole-5-carboxanilide	10	0	10	MT/M
59	2-(4-Bromophenyl)-1,3-benzoxazole	0.83	-0.415	0.415	MT/M
60	Cyclohexyl Diacetyl carboxylic acid	11	-1	10	MT/M
61	2-Aminobenzonitrile	10	0	10	MT/M
62	p-Chlorophenylglycine	20	-19	1	MT/M
63	o-Chlorophenylglycine	1.89	-0.89	1	MT/M
64	Chinomethionate	3	-2	1	MT/M
65	7,8-Dihydroxyphenazine-2-sulfonic acid	0.42	0	0.42	MT/M
66	N-(2,3-Dichlorophenyl)-4-hydroxyBenzamide	3	1	4	MT/M
67	4,4'-Bis(chloromethyl)biphenyl	100	-90	10	MT/M
68	Loratidine	10	-7	3	MT/M
69	3-fluoro-5-(trifluoromethyl)pyridine-2-carbonitrile	1	0	1	MT/M
70	3-Fluoro-4-(Hydroxymethyl)benzonitrile	0	3	3	MT/M
71	3-Fluoro-4-Methylbenzonitrile	0	5	5	MT/M
72	4-Fluoro-2,3-Bis(Hydroxymethyl)Phenyl Methanesulfonate	0	1	1	MT/M
73	Composite of Stearic Acid and HMDA	0	75	75	MT/M
74	4-[2-(4-tert-butylphenyl)ethoxy]quinazoline	0	10	10	MT/M
75	Quinazolin-4(3H)-one	0	6	6	MT/M
76	2-(4-tert-butylphenyl)ethanol	0	6	6	MT/M
77	N-{2,4-Dichloro-5-[4-(difluoromethyl)-3-methyl-5-oxo-4,5-dihydro-1H-8 1,2,4-triazol-1-yl]phenyl}methanesulfonamide	0	50	50	MT/M
78	a-(methoxyimino)-2-furanacetic acid, ammonium salt	0	33	33	MT/M
79	4-Chloro-2-Nitrobenzonitrile	0	1	1	MT/M
80	2-Hydroxy-6-Cyanonaphthalene	0	0.5	0.5	MT/M
81	Hydroxy(phenyl)acetic acid	0	10	10	MT/M
82	2-Chloro-4-fluoro-5-nitrobenzoic acid	0	4	4	MT/M
83	2,3-Dihydro-2,6-dimethyl-1H-inden-1-one	0	40	40	MT/M
84	5-Bromo-2-benzofuran-1,3-dione	0	5	5	MT/M
85	4-Cyanobenzoyl chloride	0	20	20	MT/M
86	1,1-Dimethoxypropan-2-one	0	4	4	MT/M
87	3-Bromo-1-(3-chloro-2-pyridinyl)-1H-pyrazole-5-carboxylic acid	0	50	50	MT/M
88	3-Bromo-4-chloro-1-(3-chloro-2-pyridyl)-2-methyl-6-(19 methylcarbamoyl)pyrazole-5-carboxanilide	0	20	20	MT/M
89	1-(5-Fluoro-2-hydroxyphenyl)-2-(3-fluorophenyl) ethan-1-one	0	0.5	0.5	MT/M
90	(2R)-2-phenylmethoxypropanoic acid	0	0.5	0.5	MT/M
91	5-amino-3-(3-fluoro-4-isopropoxyphenyl)-1H-pyrazole-4-carbonitrile	0	0.5	0.5	MT/M
92	3-Pyridinecarboxaldehyde	0	4	4	MT/M
93	4-Bromomethyl Benzoic acid	0	4	4	MT/M
94	4-Fluoro-2,3-Dimethylphenol	0	1	1	MT/M
95	2-Amino-4-Chlorobenzamide	0	0.5	0.5	MT/M
96	2-Methoxy-4-methyl-6- (methylamino)-1,3,5-triazine	0	5	5	MT/M
97	4'-fluoro-N-isopropyl-2'-[[5-(trifluoromethyl)-1,3,4-thiadiazol-2-yl]oxy]acetanilide	0	100	100	MT/M
98	1-(chloromethyl)-3-fluorobenzene	0	0.1	0.1	MT/M
99	3,4-Difluorobenzoic acid	0	0.1	0.1	MT/M
100	4-Fluorophenol	0	50	50	MT/M
101	R & D Products	0	1	1	MT/M

(PP shall manufacture maximum 10 Nos. of products at a time as per the Environmental Clearance condition. The overall total production quantity shall not exceed 11400 MT/A.)

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	154.8	As per Schedule-I	CETP
2.	Domestic effluent	47.5	As per Schedule-I	50% recycle & remaining for gardening.

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Boiler-I (4 TPH)	1	As per Schedule -II
2	S-2	Boiler-II (10 TPH)	1	As per Schedule -II
3	S-3	Boiler-III (0.5 TPH)	1	As per Schedule -II
4	S-4	Thermic Fluid Heater (4.0 L kcal/Hr)	1	As per Schedule -II
5	S-5	Hot Oil Unit-I	1	As per Schedule -II
6	S-6	Hot Oil Unit-II	1	As per Schedule -II
7	S-7	Cyanation System Process vent	1	As per Schedule -II
8	S-8	D.G. Set (250 KVA)	1	As per Schedule -II
9	S-9	D.G. Set (125 KVA)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Biomass / Fly Ash	8	MT/Day	Sale	Sale to Brick Manufacturer

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	40	Ltr/M	Recycle*	Sale to authorised party / CHWTSDf
2	20.2 Spent solvents	17.5	MT/A	Recycle*	Sale to authorised party / CHWTSDf
3	28.1 Process Residue and wastes	250.664	MT/A	Incineration	CHWTSDf
4	28.1 Ammonium Sulphate	414.2	MT/A	Recycle*	Sale to authorised party / CHWTSDf
5	28.2 Spent catalyst	4.22	MT/A	Recycle*	Sale to authorised party / CHWTSDf
6	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	7200	Nos./Y	Recycle*	Sale to authorised party / CHWTSDf

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
7	35.3 Bio-Sludge	3.0	MT/A	Landfill after treatment	CHWTSDF
8	35.3 Chemical sludge from waste water treatment	12	MT/A	Landfill after treatment	CHWTSDF
9	36.2 Filter & Filter Material	0.3	MT/A	Landfill/ Incineration	CHWTSDF
10	36.2 Spent Carbon	81	MT/A	Incineration	CHWTSDF
11	37.3 MEE Salts	316.4	MT/A	Landfill after treatment	CHWTSDF
12	28.1 Sodium Chloride (NaCl)	58.7	MT/M	Recycle*	Sale to authorised party / CHWTSDF
13	28.1 Sodium bicarbonate (NaHCO ₃)	9.0	MT/M	Recycle*	Sale to authorised party / CHWTSDF
14	28.1 Sodium sulfate (Na ₂ SO ₄)	59.6	MT/M	Recycle*	Sale to authorised party / CHWTSDF
15	28.1 Potassium bicarbonate (KHCO ₃)	0.4	MT/M	Recycle*	Sale to authorised party / CHWTSDF
16	28.1 Sodium bisulfite (NaHSO ₃)	17.2	MT/M	Recycle*	Sale to authorised party / CHWTSDF
17	28.1 Sulphur	0.9	MT/M	Recycle*	Sale to authorised party / CHWTSDF
18	28.1 Mixed Pottasium Chloride (KCl) & Pottasium Bromide (KBr) Salt	0.3	MT/M	Recycle*	Sale to authorised party / CHWTSDF
19	28.1 Spent Solvent Methanol	4.3	MT/M	Recycle*	Sale to authorised party / CHWTSDF
20	28.1 Sodium sulfite (Na ₂ SO ₃)	3.9	MT/M	Recycle*	Sale to authorised party / CHWTSDF
21	28.1 Sodium Bromide (NaBr)	44.4	MT/M	Recycle*	Sale to authorised party / CHWTSDF
22	28.1 Spent Solvent Ethanol	0.2	MT/M	Recycle*	Sale to authorised party / CHWTSDF
23	28.1 Spent Solvent Toluene	0.5	Ltr/M	Recycle*	Sale to authorised party / CHWTSDF
24	28.1 Hydrogen Bromide (HBr)	3.2	MT/M	Recycle*	Sale to authorised party / CHWTSDF
25	28.1 Mixed Sodium Bromide (NaBr) & Sodium bisulfate (NaHSO ₄) Salt	15.4	MT/M	Recycle*	Sale to authorised party / CHWTSDF
26	28.1 Dimethylazanium chloride	2.4	MT/M	Recycle	Sale to authorised party / CHWTSDF
27	28.1 Spent Phosphoric acid (H ₃ PO ₄) & Hydrochloric Acid (HCl)	5.7	MT/M	Recycle*	Sale to authorised party / CHWTSDF

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
28	28.1 Sodium acetate (C ₂ H ₃ NaO ₂)	4.8	MT/M	Recycle*	Sale to authorised party / CHWTSDF
29	28.1 Pottasium Chloride (KCl)	9.4	Ltr/M	Recycle*	Sale to authorised party / CHWTSDF
30	28.1 Sodium fluoride (NaF)	0.1	MT/M	Recycle*	Sale to authorised party / CHWTSDF
31	28.1 Sodium iodide (NaI)	6.1	MT	Recycle*	Sale to authorised party / CHWTSDF
32	28.1 Spent (H ₂ SO ₄)	45.7	MT	Recycle*	Sale to authorised party / CHWTSDF
33	28.1 Potassium bisulfate(KHSO ₄)	1.0	MT/M	Recycle*	Sale to authorised party / CHWTSDF
34	28.1 Spent Phosphoric Acid (contains NaCl)	0.7	MT/M	Recycle*	Sale to authorised party / CHWTSDF
35	28.1 Dimethyl sulfoxide (DMSO)	0.3	MT/M	Recycle*	Sale to authorised party / CHWTSDF
36	28.1 Pottasium Iodide (KI)	0.6	MT/M	Recycle*	Sale to authorised party / CHWTSDF
37	28.1 Acetic acid	2.8	MT/M	Recycle*	Sale to authorised party / CHWTSDF
38	28.1 Pottasium Bromide (KBr)	0.2	MT/M	Recycle*	Sale to authorised party / CHWTSDF
39	28.1 Succinimide	2.0	Ltr/M	Recycle*	Sale to authorised party / CHWTSDF
40	28.1 Potassium Fluoroborate (KBF ₄)	5.6	MT/Day	Recycle*	Sale to authorised party / CHWTSDF

*** Industry shall ensure disposal of Hazardous Waste to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016. The total By-products at Sr. No. (12) to (40) will not exceed 2105 MT/A.**

8. Conditions under E-Waste Management:

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	Electronic Waste	2.00	MT/A	Sale to Authorized Dismantler

9. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
10. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
11. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
12. The applicant shall not carry out any excess production or produce new products without Consent of the Board and without Environmental Clearance wherever it applicable.

13. The applicant shall comply with the conditions of the Environmental Clearance granted vide letter No. SEAC-2013/CR-395/TC-2 dtd. 09/03/2016. Industry shall ensure display/upload of Six- Monthly Compliance monitoring report on their official website.
14. The industry shall ensure connectivity of continuous online monitoring system to the Board server & data to be transmitted directly from Data Logger to the Board server.
15. Industry shall adopt cleaner fuel instead of Furnace Oil.
16. The applicant shall properly collect, transport & regularly dispose-off the Hazardous Waste to CHWTSDF, in compliance of the Hazardous and other Waste (M & TH) Rule-2016 an keep proper manifest thereof.
17. The industry shall dispose the by-products as Hazardous waste and shall comply the provisions of Hazardous & Other Wastes (M & TM) Rules,2016.
18. This consent is issued pursuant to the Minutes of the 4th Technical Committee meeting under change in product-mix held on 19.02.2022 & 22.02.2022. This Consent is issued based on self-assessment of Pollution Load submitted by you in Board's prescribed format and Certificate of "No Increase in pollution load" issued by Goldfinch Engineering Systems Pvt. Ltd., vide letter dtd. 18.08.2021. If any violation and / or submission of misleading information are noticed, then the consent issued under MoEF & CC Product Mix Circular dtd. 14.12.2006 will stand automatically cancelled and you have to follow the procedure of EIA Notification, 2006 and Amendments thereof for obtaining Environmental Clearance.
19. This consent is issued pursuant to the decision of the 4th technical committee meeting held on 19.02.2022 & 22.02.2022 and pursuant to the decision of the 21st Consent Committee Meeting held on 19.03.2022.
20. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)



Ashok Shingare

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Signed by: **Ashok Shingare**
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2022-05-07 18:35:55 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	260620.00	TXN2109000199	02/09/2021	Online Payment

(* The fees paid towards this consent and paid towards the duplicate application for renewal of consent No. MPCB-CONSENT-0000119091 of Rs. 13,53,100/- online paid vide transaction No. UTIBR52021080500362877 is completely utilized with this application and there is no any balance fees with the Board)

Copy to:

1. Regional Officer, MPCB, Nagpur and Sub-Regional Officer, MPCB, Nagpur II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have segregated trade effluent into weak stream & strong stream and provided Effluent Treatment Plant (ETP) comprising of:
- i) Strong COD/TDS stream of 97.3 CMD** - Treatment system comprising of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank) ., Stripper, Multi effect evaporator (3 stage) followed by ATFD. The MEE condensate is treated in weak stream ETP.
- ii) Weak COD/TDS stream of 57.5 CMD** - Treatment system comprising of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank), Secondary (Activated sludge process), Tertiary (Pressure sand filter, Activated carbon filter) .
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.0 -8.5
(2)	BOD (3 days 27°C)	100 mg/l
(3)	COD	250 mg/l
(4)	TSS	100 mg/l
(5)	Oil & Grease	10 mg/l
(6)	Ammonical Nitrogen	50 mg/l
(7)	Phenolic Compounds	1 mg/l
(8)	Total Dissolved Solids	2100 mg/l
(9)	Mercury	0.01 mg/l
(10)	Arsenic	0.2 mg/l
(11)	Chromium (Hexavalent)	0.1 mg/l
(12)	Lead	0.1 mg/l
(13)	Cyanide	0.1 mg/l
(14)	Sulphide	2 mg/l
(15)	Phosphate	5 mg/l
(16)	Chloride	600 mg/l
(17)	Sulphate	1000 mg/l

- C] The treated effluent shall be recycled/reused to the maximum extent for secondary purposes and remaining shall be discharged into CETP. In no case, effluent shall find its way for gardening / outside factory premises.
- D] The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.

E] Industry shall comply with direction issued to CETP on 22.01.2021, regarding installation of two-way SCADA, Auto-sampler, Non-Return Valve (NRV) with positive discharge to CETP chamber.

2. A] As per your application, you have provided Sewage Treatment Plant of designed capacity 50 CMD for the treatment of 47.5 CMD of sewage.

B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	100
2	BOD 3 days 27°C	Not to exceed	30

C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	320.00
2.	Domestic purpose	50.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	116.60
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	10.0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	Boiler	Multi Cyclone	27.00	Coal 585 Kg/Hr	0.5	TPM	100 Mg/Nm ³
						SO2	140 Kg/Day
				Biomass 585 Kg/Hr	0.06	TPM	100 Mg/Nm ³
						SO2	16.48 Kg/Day
S-2	Boiler	Multi Cyclone	32.00	Biomass 1400 Kg/Hr	0.06	TPM	100 Mg/Nm ³
						SO2	40.32 Kg/Day
S-3	Boiler	Multi Cyclone	15.00	Biomass 70 Kg/Hr	0.06	TPM	100 Mg/Nm ³
						SO2	2.016 Kg/Day
S-4	Thermic Fluid Heater	Multi Cyclone	17.00	LSHS 480 Ltr/Hr	1	TPM	100 Mg/Nm ³
						SO2	13.824 Kg/Day
S-5	Hot Oil Unit-I	Stack	17.00	Coal 125 Kg/Hr	0.5	TPM	100 Mg/Nm ³
						SO2	30 Kg/Day
S-6	Hot Oil Unit-II	Stack	32.00	LSHS 90 Kg/Hr	1	TPM	100 Mg/Nm ³
						SO2	43.2 Kg/Day
S-7	Process Reactor Vent (Common Stack to 16 Nos of Scrubbers)	Scrubber	10.00	-	-	Acid Mist	35 Mg/Nm ³
						HCL	30 Mg/Nm ³
						NH3	30 Mg/Nm ³
						SO2 (process)	50 PPM
						NOx	50 PPM
HBr	5 Mg/Nm ³						

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-8	D.G. Set (250 KVA)	Acoustic Enclosure Stack	3.50	HSD 100 Ltr/Hr	1	SO ₂	16 Kg/Day
S-9	D.G. Set (125 KVA)	Acoustic Enclosure Stack	7.60	HSD 25 -- NA--	1	SO ₂	4 Kg/Day

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. Solvent Management shall be carried out as follows:
 1. Reactors shall be connected to Water / Chilled Water /Brine Condenser system.
 2. Reactors and solvent handling pumps shall have mechanical seals to prevent the leakages.
 3. The condensers shall be provided with adequate Heat transfer area (HTA) and residence time so as to achieve more than 97% overall recovery.
 4. Solvents shall be stored in a separate space specified with all safety measures.
 5. Proper earthing shall be provided in all the equipment's, wherever solvent handling is done.
 6. Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.
 7. All the solvent storage tanks shall be connected with vent condensers with Water / chilled water / Brine circulation. Reflux condensers shall be provided over reactors.
 8. Fugitive emissions shall be controlled at 99.95% with effective chillers.
 9. Solvent transfer shall be through pump.
 10. Metering and control of quantities of active ingredients to minimize wastes.
 11. Use of automatic filling to minimize spillage.
 12. Use of close feed system into batch reactors.
 13. Venting equipment through vapour recovery system.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs. 5.0 Lakh	Existing	Towards O & M of pollution control system & compliance of consent conditions	31.07.2026	31.01.2027

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	NA	NA	NA	NA	NA	NA

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
1	NA	NA	NA	NA



SCHEDULE-IV**General Conditions:**

1. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelised through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler
2. Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board
3. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under;
4. Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.
5. Specific Conditions for storage, Handling and Disposal of Waste from Electrical & Electronic equipment (WEEE):
 1. **Collection of WEEE** - The applicant must provide appropriate and dedicated vehicles duly identified as per the norms for transportation of Hazardous Waste. The applicant shall obtain all the required permits for transportation of WEEE from competent authority. The applicant shall ensure the safe transport of the WEEE without any spillage during transportation.

Storage for disassembled parts: The applicant must provide appropriate storage for disassembled spare parts from WEEE. Some spare parts (e.g. motors and compressors) will contain oil and/or other fluids. Such part must be appropriately segregated and stored in containers that are secured such that oil and other fluids cannot escape from them. These containers must be stored on an area with an area with an impermeable surface and a sealed drainage system.
 2. **Storage for other components and residues:** Other components and residues arising from the treatment of WEEE will need to be contained following their removal for disposal or recovery. Where they contain hazardous substances they should be stored on impermeable surface and in appropriate containers or bays with weatherproof covering. Containers should be clearly labelled to identify their contents and must be secured so that liquids, including rain water cannot enter them. Components should be segregated having regard to their eventual destinations and the compatibility of the component types. All batteries should be handled and stored having regard to the potential fire risk associated with them.
 3. **Balances :** WEEE Guidelines also requires that sites for handling of WEEE have "balances to measure the weight of the segregated waste". The objective is to ensure that a record of weights can be maintained of WEEE entering a facility and components and materials leaving each site (together with their destinations). The nature of the weighing equipment should be appropriate for the type and quantity of WEEE being processed.

4. Plastic, which cannot be recycled and is hazardous in nature, is recommended to be land filled in nearby CHWTSDF.
 5. Ferrous and nonferrous metal recycling facilities fall under the purview of existing environmental regulations for air, water, noise, land and soil pollution and generation of hazardous waste and the same should be followed.
 6. CFCS should be either reused or incinerated in common hazardous waste Incineration facilities at CHWTSDF.
 7. Waste Oil should be either reused or incinerated in common hazardous waste incineration facilities.
 8. PCB's containing capacitors shall be incinerated in common hazardous waste incineration facilities at CHWTSDF.
 9. Mercury recovery and lead recycling facilities from batteries fall under the Hazardous & Other Wastes (M & TM) Rules, 2016.
 10. Existing environmental regulations for air; water; noise, land and soil pollution and generation of hazardous waste and the same should be followed. In case Mercury or lead recovery is very low, they can be temporarily stored at e-waste recycling facility and later disposed in TSDF.
 11. The industry shall maintain records of the e-waste purchased, processed in Form-2 and shall file annual returns of its activities of previous year in Form-3 as per Rules 11(9) & 13(3)(vii) of the E-Waste(M) Rules, 2016; on or before 30th day of June of every year.
6. The Energy source for lighting purpose shall preferably be LED based
 7. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
 8. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
 9. The applicant shall maintain good housekeeping.

10. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
11. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
12. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
13. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
14. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
15. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
16. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
17. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
18. The PP shall provide personal protection equipment as per norms of Factory Act
19. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
20. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
21. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
22. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.

23. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
24. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
25. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
26. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
27. The industry should not cause any nuisance in surrounding area.
28. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
29. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
30. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
31. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
32. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
33. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
34. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
35. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.

36. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
37. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
38. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

